

COMMITTEES

2011-12

(A REVIEW)



HARYANA VIDHAN SABHA SECRETARIAT
CHANDIGARH

2012

COMMITTEES

2010-12

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**HARYANA VIDHAN SABHA SECRETARIAT
CHANDIGARH**

2012

PREFACE

The brochure gives brief information about the work done by the following Committees of the Haryana Vidhan Sabha constituted for the year, 2011-12:—

1. Committee on Public Accounts.
2. Committee on Public Undertakings.
3. Committee on Estimates.
4. Committee on the Welfare of Scheduled Castes, Scheduled Tribes and Backward Classes.
5. Committee on Government Assurances.
6. Committee on Subordinate Legislation.
7. Committee on Privileges.
8. House Committee.
9. Library Committee.
10. Committee on Petitions.
11. Rules Committee.
12. Business Advisory Committee.



Chandigarh :

SUMIT KUMAR,
Secretary.

(ii)

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PUBLIC ACCOUNTS COMMITTEE

The Committee for the year 2011-2012 was nominated by the Hon'ble Speaker in pursuance of the motion moved and passed by the Haryana Vidhan Sabha in its sitting held on 7th March, 2011, authorizing him to nominate the members of the Committee on Public Accounts for the year 2011-2012 on 28th April, 2011 which was notified *vide* Haryana Vidhan Sabha Secretariat Notification No. PAC-1/2011/26, dated 28th April, 2011.

The Committee fixed/held total number of 81 meetings during the period under review. The names of members and number of meetings attended by each of them are shown in the following table:—

Sr. No.	Name of Members		Number of meetings attended
1.	Shri Sampat Singh, MLA	Chairperson	76
2.	Shri Ashok Kumar Arora, MLA	Member	75
3.	Shri Anil Vij, MLA	Member	75
4.	Smt. Sumita Singh, MLA	Member	65
5.	Shri Rajinder Singh Joon, MLA	Member	62
6.	Shri Krishan Lal Panwar, MLA	Member	79
7.	Shri Bharat Bhushan Batra, MLA	Member	69
8.	Shri Jai Tirath, MLA	Member	61
9.	Shri Parminder Singh Dhull, MLA	Member	75

Reports Examined

The Committee examined the Report of the Comptroller and Auditor General of India for the year ended 31st March, 2008 (Civil) and the Report of the Comptroller and Auditor General of India for the year ended 31st March, 2006 (Revenue Receipts).

MEETINGS HELD AND BUSINESS TRANSACTED

The details showing dates of meetings held, the number of members present and the business transacted at each meeting are given in the following table :—

Sr. No.	Date of meetings	Number of Members present	Business Transacted
1	2	3	4
1.	03.05.2011	9	The Committee chalked out its programme.
2.	07.05.2011	9	The Committee scrutinized the replies received from the Revenue Department regarding implementation of the observations/recommendations of the Committee made in its various reports.
3.	10-05-2011	7	(i) Paper placed before the Committee. (ii) The Committee orally examined the Financial Commissioner and Principal Secretary to Government, Haryana, Home Department in respect of various Paragraphs of the Report of the Comptroller and Auditor General of India for the year ended 31st March, 2008 (Civil).
4.	14-05-2011	9	The Committee scrutinized the replies received from the Urban Development Department in regard to implementation of the observations/recommendations made by the Committee In regard to various Paragraphs contained in its different Reports.
5.	17-05-2011	8	The Committee resumed the oral examination of the Financial Commissioner and Principal Secretary to Govt., Haryana, Forest Department in respect of various audit Paragraphs of the Report of the Comptroller and Auditor General of India for the year ended 31 st March, 2008 (Civil).
6.	24-05-2011	5	On the request received from P.W.(B&R) Department, the Committee postponed the oral examination of the Department.
7.	28-05-2011	8	The Committee scrutinized the replies received from the Irrigation Department In regard to implementation of the observat-

1	2	3	4
			ions/recommendations of the Committee made in its various Reports. -
8.	31-05-2011	8	On the request received from Public Health Engineering Department, the Committee postponed the oral examination of the Department.
9.	04-06-2011	7	The Committee passed condolence resolution on the death of Ch. Bhajan Lal, Former Chief Minister of Haryana and Former Union Minister.
10	07-06-2011	8	On the request received from Housing Department, the Committee postponed the oral examination of the Department.
11	11-06-2011	9	The Committee scrutinized the replies received from the Public Health Engineering Department in regard to implementation of the observations/ recommendations of the Committee made in its various Reports.
12.	14-06-2011	9	<p>(i) The Committee orally examined the Financial Commissioner and Principal Secretary to Govt., Haryana, P.W. (B&R) Department in respect of various audit Paragraphs of the Report of the Comptroller and Auditor General of India for the year ended 31st March, 2008 (Civil).</p> <p>(ii) The Committee orally examined the Financial Commissioner and Principal Secretary to Govt., Haryana, Social Justice and Empowerment Department in respect of various audit Paragraphs of the Report of the Comptroller and Auditor General of India for the year ended 31 st March, 2008 (Civil).</p>
13.	18-06-2011	9	The Committee scrutinized the replies received from the various Departments in regard to implementation of the observations/recommendations of the Committee made in its various Reports
14.	21-06-2011	9	The Committee orally examined the Financial Commissioner and Principal

1	2	3	4
			Secretary to Govt., Haryana, Jail Department in respect of various audit Paragraphs of the Report of the Comptroller and Auditor General of India for the year ended 31st March, 2008 (Civil).
15.	28-6-2011	9	The Committee orally examined the Financial Commissioner and Principal Secretary to Govt., Haryana, Public Health Engineering Department in respect of various audit Paragraphs of the Report of the Comptroller and Auditor General of India for the year ended 31st March, 2008 (Civil).
16.	02-07-2011	9	The Committee scrutinized the replies received from the Home Department in respect of Implementation of observations/recommendations made by the Committee in its various Reports.
17.	05-07-2011	8	The Committee resumed the oral examination of the Financial Commissioner and Principal Secretary to Government, Haryana, Housing Department in respect of the agenda left over from the meeting held on 30-11-2010.
18.	09-07-2011	8	The Committee scrutinized the replies received from the Irrigation Department III respect of implementation of observations/recommendations made by the Committee in its various Reports.
19.	12-07-2011	6	<p>(i) The Committee orally examined the Financial Commissioner and Principal Secretary to Govt., Haryana, Finance Department in respect of various audit Paragraphs of the Report of the Comptroller and Auditor General of India for the year ended 31st March, 2008 (Civil).</p> <p>(ii) The Committee orally examined the Financial Commissioner and Principal Secretary to Govt., Haryana, Rural Development Department in respect of various audit Paragraphs of the Report of the Comptroller and Auditor General of India for the year ended 31st March, 2008 (Civil).</p>

1	2	3	4
			(iii) The Committee orally examined the Financial Commissioner and Principal Secretary to Govt., Haryana, Education Department in respect of various audit Paragraphs of the Report of the Comptroller and Auditor General of India for the year ended 31 st March, 2008 (Civil).
20.	15-07-2011	3	The Committee scrutinized the replies received from the various Departments in respect of implementation of observations/ recommendations made by the Committee in its various Reports.
21.	16-07-2011	3	The Committee scrutinized the replies received from the various Departments in respect of implementation of observations/ recommendations made by the Committee in its various Reports.
22.	17-07-2011	8	The Committee scrutinized the replies received from the various Departments in respect of implementation of observations/ recommendations made by the Committee in its various Reports.
23.	19-07-2011	7	<p>(i) The Committee orally examined the Financial Commissioner and Principal Secretary to Government, Haryana, Food and Supplies Department in respect of Paragraph of the Report of the Comptroller and Auditor General of India for the year ended 31 st March, 2008 (Civil).</p> <p>(ii) The Committee orally examined the Financial Commissioner and Principal Secretary to Government, Haryana, Cooperation Department in respect of Paragraph of the Report of the Comptroller and Auditor General of India for the year ended 31 st March, 2008 (Civil)</p> <p>(iii) The Committee orally examined the Financial Commissioner and Principal Secretary to Government, Haryana, Industrial Training and Vocational Education Department in respect of</p>

1	2	3	4
			Paragraph of the Report of the Comptroller and Auditor General of India for the year ended 31st March, 2008 (Civil).
24.	23-07-2011	8	The Committee scrutinized the replies received from the Public Health Engineering Department in regard to the implementation of the observations/ recommendations of the Committee made in its various Reports.
25.	26-07-2011	9	The Committee orally examined the Financial Commissioner and Principal Secretary to Government, Haryana, Revenue Department in respect of various Paragraphs of the Report of the Comptroller and Auditor General of India for the year ended 31st March, 2006 (Revenue Receipts).
26.	03-08-2011	9	The Committee scrutinized the replies received from the Co-operation Department and Public Relations and Cultural Affairs Department in respect of the various Paragraphs of the Report of the Comptroller and Auditor General of India for the year ended 31st March, 2008 (Civil).
27.	06-08-2011	8	The Committee scrutinized the replies received from the various Departments in respect of implementation of observations/ recommendations made by the Committee in its various Reports.
28.	09-08-2011	9	<p>(i) The Committee orally examined the Financial Commissioner and Principal Secretary to Government, Haryana, Technical Education Department in respect of Paragraphs of the Report of the Comptroller and Auditor General of India for the year ended 31st March 2006 (Revenue Receipts).</p> <p>(ii) The Committee orally examined the Financial Commissioner and Principal Secretary to Government, Haryana, Animal Husbandry Department in respect of various Paragraphs of the Report of the Comptroller and Auditor General of India for the year ended 31st March 2006 (Revenue Receipts).</p>

1	2	3	4
			(iii) The Committee orally examined the Financial Commissioner and Principal Secretary to Government, Haryana, Agriculture Department in respect of Paragraphs of the Report of the Comptroller and Auditor General of India for the year ended 31st March 2006 (Revenue Receipts).
			(iv) The Committee orally examined the Financial Commissioner and Principal Secretary to Government, Haryana, Mines and Geology Department in respect of various Paragraphs of the Report of the Comptroller and Auditor General of India for the year ended 31st March 2006 (Revenue Receipts).
29.	13-08-2011	9	The Committee scrutinized the replies received from the Public Health Engineering Department in respect of implementation of observations/recommendations made by the Committee in its various Reports.
30.	27-08-2011	8	The Committee scrutinized the replies received from the Public Health Engineering Department in respect of implementation of observations/recommendations made by the Committee in its various Reports.
31.	30-08-2011	9	The Committee scrutinized the replies received from the various Departments in respect of implementation of observations/recommendations made by the Committee in its various Reports.
32.	03-09-2011	9	The Committee scrutinized the replies received from the various Departments In respect of implementation of observations/recommendations made by the Committee in its various Reports.
33.	06-09-2011	6	The Committee scrutinized the replies received from the various Departments in respect of implementation of observations/recommendations made by the Committee in its various Reports.
34.	10-09-2011	7	The Committee scrutinized the replies received from the P.W. (B&R) Department

1	2	3	4
			In respect of implementation of observations/recommendations made by the Committee in its various Reports.
35.	13-09-2011	8	The Committee passed condolence resolution on the death of Sh. Gian Chand Oadh, M.L.A.
36.	17-09-2011	9	The Committee scrutinized the replies received from the Excise and Taxation Department in respect of implementation of observations/recommendations made by the Committee in its 40th Report.
37.	20-09-2011	8	On the request received from Public Health Engineering Department, the Committee postponed the oral examination of the Department.
38.	27-09-2011	9	Due to unavoidable circumstances, the Committee decided to postpone the oral examination of the representatives of the Environment Department.
39.	01-10-2011	9	The Committee scrutinized the replies received from the Excise and Taxation Department in respect of implementation of observations/recommendations made by the Committee in its 40th Report.
40.	04-10-2011	9	The Committee scrutinized the replies received from the P.W. (B&R) Department in respect of implementation of observations/recommendations made by the Committee in its various Reports.
41.	12-10-2011	8	The Committee scrutinized the replies received from the P.W. (B&R) Department in respect of implementation of observations/recommendations made by the Committee in its various Reports.
42.	15-10-2011	9	The Committee scrutinized the replies received from the Irrigation Department in respect of implementation of observations/recommendations made by the Committee in its various Reports.
43.	18-10-2011	9	(i) The Committee orally examined the Financial Commissioner & Principal Secretary to Government, Haryana,

1	2	3	4
			Co-operation Department in respect of Paragraph of the Report of the Comptroller and Auditor General of India for the year ended 31st March, 2008 (Civil) and Paragraph of Report of the Comptroller and Auditor General of India for the year ended 31st March, 2006 (Revenue Receipts).
			(ii) The Committee orally examined the Financial Commissioner & Principal Secretary to Government, Haryana, Public Relations, Information and Cultural Affairs Department in respect of Paragraphs of the Report of the Comptroller and Auditor General of India for the year ended 31st March, 2008 (Civil).
44.	25-10-2011	8	On the request received from Excise and Taxation Department, the Committee postponed the oral examination of the Department.
45.	29-10-2011	9	The Committee scrutinized the replies received from the Rural Development Department in respect of implementation of observations/recommendations made by the Committee in its various Reports.
46.	02-11-2011	9	On the request received from Agriculture Department, the Committee postponed the oral examination of the Department.
47.	05-11-2011	8	The Committee scrutinized the replies received from the Rural Development Department in respect of implementation of observations/recommendations made by the Committee in its various Reports.
48.	08-11-2011	8	The Committee orally examined the Financial Commissioner & Principal Secretary to Government, Haryana, Public Health Engineering Department in respect of various Paragraphs of the Report of the Comptroller and Auditor General of India for the year ended 31st March, 2007 (Civil).
49.	12-11-2011	6	The Committee scrutinized the replies received from the various Departments in

1	2	3	4
			respect of implementation of observations/ recommendations made by the Committee in its various Reports.
50.	15-11-2011	9	Due to unavoidable circumstances, the Committee decided to postpone the oral examination of the representatives of the Environment Department.
51.	22-11-2011	8	The Committee scrutinized the replies received from the various Departments in respect of implementation of observations/ recommendations made by the Committee in its various Reports.
52.	26-11-2011	8	The Committee scrutinized the replies received from the various Departments in respect of implementation of observations/ recommendations made by the Committee in its various Reports.
53.	29-11-2011	8	Due to unavoidable circumstances, the Committee decided to postpone the oral examination of the representatives of the Food and Supplies Department.
54.	03-12-2011	9	The Committee scrutinized the replies received from the various Departments in respect of implementation of observations/ recommendations made by the Committee in its various Reports.
55.	06-12-2011	9	The Committee scrutinized the replies received from the various Departments in respect of implementation of observations/ recommendations made by the Committee in its various Reports.
56.	13-12-2011	8	The Committee passed condolence resolution on the death of Pandit Chiranji Lal Sharma, Ex-Member of Parliament and former Minister of Haryana.
57.	17-12-2011	9	The Committee scrutinized the replies received from the various Departments in respect of implementation of observations/ recommendations made by the Committee in its various Reports.
58.	20-12-2011	8	Due to unavoidable circumstances, the Committee decided to postpone the oral

1	2	3	4
			examination of the representatives of the Environment Department.
59.	27-12-2011	8	(i) Paper placed before the Committee. (ii) Due to unavoidable circumstances, the Committee decided to postpone the oral examination of the representatives of the Excise and Taxation Department.
60.	31-12-2011	7	The Committee scrutinized the replies received from the Public Health Engineering Department in respect of implementation of observations/recommendations made by the Committee in its various Reports.
61.	03-01-2012	8	Due to unavoidable circumstances, the Committee decided to postpone the resumption of the oral examination of the representatives of the Public Health Engineering of Department.
62.	05-01-2012	8	The Committee scrutinized the replies received from the Cooperation Department in respect of implementation of observations/recommendations made by the Committee in its various Reports.
63.	06-01-2012	5	The Committee discussed the various matters on common interest with the Sister Committee of Maharashtra Legislative Assembly.
64.	07-01-2012	5	The Committee scrutinized the replies received from the Food and Supplies Department in respect of implementation of observations/recommendations made by the Committee in its various Reports.
65.	09-01-2012	5	The Committee discussed the various matters on common interest with the Sister Committee of Gujrat Legislative Assembly.
66.	11-01-2012	5	The Committee scrutinized the replies received from the Food and Supplies Department in respect of implementation of observations/recommendations made by the Committee in its various Reports.
67.	12.01.2012	5	The Committee scrutinized the replies received from the Transport Department in respect of implementation of observations/

1	2	3	4
			recommendations made by the Committee in its various Reports.
68.	13-01-2012	7	The Committee scrutinized the replies received from the Transport Department in respect of implementation of observations/ recommendations made by the Committee in its various Reports.
69.	17-01-2012	9	The Committee orally examined the Financial Commissioner & Principal Secretary to Government, Haryana, Food and Supplies Department in respect of various Paragraphs of the Report of the Comptroller and Auditor General of India for the year ended 31st March, 2007(Civil).
70.	21-01-2012	9	The Committee scrutinized the replies received from the various departments in respect of implementation of observations/ recommendations made by the Committee in its various Reports.
71.	24-01-2012	8	The Committee orally examined the Financial Commissioner & Principal Secretary to Government, Haryana, Education Department in respect of various Paragraphs of the Report of the Comptroller and Auditor General of India for the year ended 31st March, 2007(Civil).
72.	28-01-2012	8	The Committee scrutinized the replies received from the Public Health Engineering Department in respect of implementation of observations/ recommendations made by the Committee in its various Reports.
73.	31-01-2012	8	<p>(i) The Committee passed Condolence resolution on the death of Col. Rao Ram Singh, Former Speaker of Haryana Vidhan Sabha.</p> <p>(ii) Paper placed before the Committee.</p> <p>(iii) The Committee orally examined the Financial Commissioner & Principal Secretary to Government, Haryana, Excise and Taxation Department in respect of various Paragraphs of the Report of the Comptroller and Auditor General of India for the year ended</p>

1	2	3	4
			31st March, 2006(Revenue Receipts).
74.	04-02-2012	9	The Committee scrutinized the replies received from the Public Health Engineering Department in respect of implementation of observations/ recommendations made by the Committee in its various Reports.
75.	10-02-2012	8	The Committee scrutinized the replies received from the Public Health Engineering Department in respect of implementation of observations/ recommendations made by the Committee in its various Reports.
76.	17-02-2012	9	Due to unavoidable Circumstances, the Committee decided to postpone the oral examination of the representatives of the Finance Department.
77.	21-02-2012	9	The Committee finalized its 67th Report of the Committee on the Reports of C&AG of India for the year ended 31st March, 2008 (Civil) and for the year ended 31st March 2006 (Revenue Receipts).
78.	13-03-2012	8	The Committee passed condolence resolution on the death of Sh. Ram Chander, Father of Prof. Sampat Singh, MLA and Chairperson, Public Accounts Committee.
79.	20-03-2012	9	The Committee scrutinized the replies received from the various Departments in respect of implementation of observations/ recommendations made by the Committee in its various Reports.
80.	24-03-2012	9	The Committee scrutinized the replies received from the various Departments in respect of implementation of observations/ recommendations made by the Committee in its various Reports.
81.	30-03-2012	7	The Committee scrutinized the replies received from the various Departments in respect of implementation of observations/ recommendations made by the Committee in its various Reports.

The Committee held its own Meetings at place outside Chandigarh as detailed below :—

Sr. No.	Date of Meetings	Place of Meetings
1	2	3
1.	07-05-2011	Haryana Bhawan New Delhi
2.	14-05-2011	Haryana Bhawan New Delhi
3.	28-05-2011	Haryana Bhawan New Delhi
4.	04-06-2011	Haryana Bhawan New Delhi
5.	11-06-2011	Haryana Bhawan New Delhi
6.	18-06-2011	Haryana Bhawan New Delhi
7.	02-07-2011	Haryana Bhawan New Delhi
8.	09-07-2011	Haryana Bhawan New Delhi
9.	15-07-2011	Nainital (Uttrakhand)
10.	16-07-2011	Nainital (Uttrakhand)
11.	17-07-2011	Haryana Bhawan New Delhi
12.	23-07-2011	Haryana Bhawan New Delhi
13.	09-08-2011	Haryana Bhawan New Delhi
14.	13-08-2011	Haryana Bhawan New Delhi
15.	27-08-2011	Haryana Bhawan New Delhi
16.	03-09-2011	Haryana Bhawan New Delhi
17.	10-09-2011	Benmore Rest House, Shimla (H.P.)
18.	17-09-2011	Haryana Bhawan New Delhi
19.	01-10-2011	Haryana Bhawan New Delhi
20.	12.10.2011	Benmore Rest House, Shimla (H.P.)
21.	15-10-2011	Haryana Bhawan New Delhi
22.	29-10-2011	Haryana Bhawan New Delhi
23.	05-11-2011	Haryana Bhawan New Delhi
24.	12-11-2011	Haryana Bhawan New Delhi
25.	26-11-2011	Haryana Bhawan New Delhi
26.	03-12-2011	Haryana Bhawan New Delhi
27.	17-12-2011	Haryana Bhawan New Delhi
28.	31-12-2011	Haryana Bhawan New Delhi

1	2	3
29.	05-01-2012	Haryana Bhawan New Delhi
30.	06-01-2012	Mumbai
31.	07-01-2012	Shirdi (Maharashtra)
32.	09-01-2012	Ahamendabad (Gujarat)
33.	11-01-2012	Som Nath (Gujarat)
34.	12-01-2012	Dwarka (Gujarat)
35.	13-01-2012	Haryana Bhawan New Delhi
36.	21-01-2012	Haryana Bhawan New Delhi
37.	28-01-2012	Haryana Bhawan New Delhi
38.	04-02-2012	Haryana Bhawan New Delhi
39.	10-02-2012	Haryana Bhawan New Delhi
40.	24-03-2012	Haryana Bhawan New Delhi
41.	30-03-2012	Haryana Bhawan New Delhi

Reports Presented

The Committee presented its 67th Report on the Report of the Comptroller and Auditor General of India for the year ended 31st March, 2008(Civil) and the Report of the Comptroller and Auditor General of India for the year ended 31st March, 2006 (Revenue Receipts).

Proceedings

A record of proceedings of the meetings of the Committee has been kept in the Haryana Vidhan Sabha Secretariat.

**COMMITTEE ON PUBLIC UNDERTAKINGS
2011-2012**

The Committee for the year 2011-2012 was nominated by the Hon'ble Speaker in pursuance of the motion moved and passed by the Haryana Vidhan Sabha in its sitting held on 7th March, 2011 authorizing him to nominate the members of the Committee on Public Undertakings for the year 2011-2012 on 28th April, 2011 vide Haryana Vidhan Sabha Secretariat Notification No. 1-CPU/2011-12/30, dated 28th April, 2011

The Committee fixed/held a total number of 89 meetings during the period under review. The names of members and number of meetings attended by each of them are shown in the following table:-

Committee for the year 2011-2012

Sr. No.	Name of the Members	Number of meetings attended
1.	Shri Anand Singh Dangi	88
2.	Shri Venod Sharma	00
3.	Shri Krishan Pal Gurjar	84
4.	Shri Devender Kumar Bansal	80
5.	Shri Abhay Singh Chautala	06
6.	Dr. Bishan Lal Saini	87
7.	Shri Aftab Ahmed	70
8.	Dr. Hari Chand Midha	81
9.	Shri Anand Kaushik	88

Reports Examined

The Committee examined the Report of the Comptroller and Auditor General of India for the years ended 31st March, 2007 and 31st March, 2008 (Commercial).

Meetings held and Business Transacted

The details showing dates of meetings held, the number of Members present and the business transacted at each meeting are given in the following table:—

Sr. No.	Date of Meeting	Number of Members Present	Business Transacted
1	2	3	4
1.	3rd May, 2011	7	The Joint Secretary, Haryana Vidhan Sabha welcomed the Members of the Committee and explained the scope and functions of the Committee.

1	2	3	4
2.	10th May, 2011	7	<p>(i) Consideration of papers placed before the Committee.</p> <p>(ii) The Committee scrutinized the replies received from the Government in regard to the implementation of observations/ recommendations made by the Committee in regard to Para Nos.37 and 38 of 38th Report of the Committee relating to Haryana Vidyut Parsaran Nigam Limited.</p>
3.	13th May, 2011 (New Delhi)	7	<p>The Committee scrutinized the replies received from the Government in regard to the implementation of observations/ recommendations made by the Committee in regard to Para Nos.11 to 15 of 50th Report of the Committee relating to Haryana Warehousing Corporation Limited.</p>
4.	19th May, 2011	7	<p>(i) Due to unavoidable circumstances, the Committee decided to postpone the oral examination of the representatives of the Power Department in respect of para Nos. 3.6 to 3.14 of the Report of the C&AG of India for the year 2007-2008</p> <p>(ii) The Committee scrutinized the replies received from the Government in regard to the implementation of observations/ recommendations made by the Committee in regard to Para Nos. 40 & 41 of 53rd Report of the Committee relating to Haryana Vidyut Parsaran Nigam Limited.</p>
5.	24th May, 2011	7	<p>Due to unavoidable circumstances, the Committee decided to postpone the oral examination of the representatives of the Industries & Commerce Department in respect of paragraph No 3.1(Review) of the Report of the C&AG of India for the year 2007-2008.</p>
6.	28th May, 2011 Surajkund(Faridabad)	7	<p>The Committee scrutinized the replies received from the Government in regard to the implementation of observations/ recommendations made by the Committee</p>

1	2	3	4
			in regard to Para Nos. 24 to 27 of 53rd Report of the Committee relating to the Haryana Tourism Development Corporation Limited.
7.	30th May, 2011 (New Delhi)	7	The Committee scrutinized the replies received from the Government in regard to the implementation of observations/recommendations made by the Committee in regard to Para No. 16 of 52nd Report of the Committee relating to the Haryana Seeds Development Corporation Limited.
8.	1st June, 2011	6	Due to unavoidable circumstances, the Committee decided to postpone the oral examination of the representatives of the Industries & Commerce Department in respect of paragraph No. 2.1(Review) of the Report of the C&AG of India for the year 2007-2008.
9.	7th June, 2011	7	<p>(i) Due to untimely demise of Ch. Bhajan Lal, former Chief Minister, Haryana, the Committee decided to postpone the meeting and the Committee also place on record its deep sense of sorrow and grief over the sad demise of Ch. Bhajan Lal.</p> <p>(ii) Due to unavoidable circumstances, the Committee decided to postpone the oral examination of the representatives of the Industries and Commerce Department in respect of para No. 3.1(Review) of the Report of the year 2007-2008.</p> <p>(iii) Oral examination of the representatives of the Tourism Department in respect of Paragraph No. 4.4 (Review) of the Report of the C&AG of India for the year 2007-2008 (Commercial) relating to Haryana Tourism Development Corporation Limited.</p>
10	11th June, 2011 (New Delhi)	7	<p>(i) Consideration of papers placed before the Committee.</p> <p>(ii) The Committee scrutinized the replies</p>

1	2	3	4
11	14th June, 2011	7.	received from the Government in regard to the implementation of observations/recom-mendations made by the Committee in regard to Para Nos.11 to 15 of 50th Report of the Committee relating to Haryana Warehousing Limited. (i) Consideration of papers placed before the Committee. (ii) Oral examination of the representatives of the Power Department in respect of Para Nos. 3.6 to 3.14 of the Report of the C&AG of India for the year 2006-2007(Commercial) relating to Uttar Haryana Bijli Vitran Nigam Limited, Dakshin Haryana Bijli Vitran Nigam Limited and Haryana Vidut Parsarn Nigam Limited. (iii) Oral examination of the representatives of the Inudustries and Commerce Department in respect of Para No. 3.1(Review) of the Report of the C&AG of India for the year 2007-2008(Commercial) reating to Haryana Financial Corporation Limited.
12	17th June, 2011 (New Delhi)	7	The Committee scrutinized the replies received from the Government in regard to the implementation of observations/recom-mendations made by the Committee in regard to Para No.13 of 49th Report of the Committee relating to Haryana Warehousing Limited.
13	21st June, 2011	7	Oral examination of the representatives of the Industries and Commerce Department in respect of Para Nos. 4.1 to 4.3 of the Report of the C&AG of India for the year 2007-2008 (Commercial) reating to Haryana State Industrial and Infrastructure Development Corporation Limited.
14	23rd June, 2011 (New Delhi)	7	The Committee framed the questionnaire to be discussed with the Hon'ble Speaker/ Secretary during its tour to the State of Jammu & Kashmir.

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15	25th June, 2011 (Srinagar)	4	The Committee discussed the scope and functions with the Secretary of Jammu & Kashmir Legislative Assembly.
16.	27th June, 2011 Pehalgaon (Srinagar)	4	The Committee discussed the scope and functions of the Jammu & Kashmir Tourism Department and also enquired about the facilities provided to V.I.Ps & others.
17.	28th June, 2011 Gulmarg(Srinagar)	4	The Committee discussed with the Manager of the Hotel Alpine Ridge at Gulmarg regarding Jammu & Kashmir Tourism Department and day-to-day occupancy in the hotels.
18.	30th June, 2011 Sonmarg(Srinagar)	3	The committee discussed with the Manager of the Hotel Snowland at Sonmarg regarding Jammu & Kashmir Tourism Department and day-to-day occupancy in the hotels.
19.	2nd July, 2011 (New Delhi)	7	The Committee reviewed the study tour programme undertaken by the Committee <i>w.e.f.</i> 24.6.2011 to 1.7.2011.
20.	5th July, 2011	8	The Committee scrutinized the replies received from the Government in regard to the implementation of observations/recommendations made by the Committee in regard to Para Nos.1 to 6 of 52nd Report of the Committee relating to the Haryana Vidyut Parsarn Nigam Limited, Uttar Haryana Bijli Vitran Nigam Limited and Dakshin Haryana Bujli Vitran Nigam Limited.
21.	12th July, 2011	7	(i) Consideration of paper placed before the Committee. (ii) Oral examination of the representatives of the Agriculture Department in respect of Para Nos. 4.5 and 4.6 of the Report of the C&AG of India for the year 2007-2008 (Commercial) relating to Haryana Agro Industries Limited
22.	15th July, 2011 (New Delhi)	6	The Committee scrutinized the replies received from the Government in regard to the implementation of observations/recommendations made by the Committee in regard to Para Nos. 1 to 8 of 47th Report of

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			the Committee relating to the Haryana Urban Development Authority.
23	19th July, 2011	6	The Committee scrutinized the replies received from the Government in regard to the implementation of observations/recommendations made by the Committee in regard to Para No. 30 of 34th Report of the Committee relating to the Haryana Financial Corporation.
24	22nd July, 2011 (New Delhi)	7	The Committee scrutinized the replies received from the Government in regard to the implementation of observations/recommendations made by the Committee in regard to Para No. 16 of 52nd Report of the Committee relating to the Haryana Seeds Development Corporation Limited.
25.	26th July, 2011	7	Due to unavoidable circumstances, the Committee postponed the oral examination of the representatives of the Power Department in respect of para No. 2.1 (Review) of the Report of the C&AG of India for the year 2007-2008 (Commercial) relating to Haryana Power Generation Corporation Limited.
26.	29th July, 2011 VirandavanMathura (UP)	7	The Committee scrutinized the replies received from the Government in regard to the implementation of observations/recommendations made by the Committee in regard to Para No. 32 of 41st Report of the Committee relating to the H.V.P.N.L., U.H.B.V.N.L., D.H.B.V.N.L.and H.P.G.C.L.
27	31st July, 2011 (New Delhi)	7	The Committee scrutinized the replies received from the Government in regard to the implementation of observations/recommendations made by the Committee in regard to Para No.34 of 41st Report of the Committee relating to the H.V.P.N.L., U.H.B.V.N.L., D.H.B.V.N.L.and H.P.G.C.L.
28.	3rd August, 2011	8	(i) The Committee scrutinized the replies received from the Government in regard to the implementation of observations/ recommendations made by the Committee in regard to Para Nos. 40

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			and 43 of 41st Report of the Committee relating to H.V.P.N.L., U.H.B.V.N.L. and H.P.G.C.L.
			(ii) Confirmation of proceedings.
29.	9th August, 2011	6	Resumption of oral examination of the representatives of the Power Department in respect of Para No. 2.1 (Review) of the Report of the C&AG of India for the year 2007-2008 (Commercial) relating to Haryana Power Generation Corporation Limited.
30.	12th August, 2011 (New Delhi)	7	The Committee scrutinized the replies received from the Government in regard to the implementation of observations/recommendations made by the Committee in regard to Para Nos. 24 to 27 of 53rd Report of the Committee relating to the Haryana Tourism Development Corporation Limited.
31.	16th August, 2011	6	Due to unavoidable circumstances, the Committee postponed the resumption of oral examination of the representatives of the Power Department in respect of para No. 2.1 (Review) of the Report of the C&AG of India for the year 2007-2008 (Commercial) relating to Haryana Power Generation Corporation Limited.
32.	28th August, 2011 (New Delhi)	6	The Committee scrutinized the replies received from the Government in regard to the implementation of observations/recommendations made by the Committee in regard to Para Nos. 8 to 10 of 46th Report of the Committee relating to the Haryana Pollution Control Board.
33.	30th August, 2011	7	Due to unavoidable circumstances, the Committee postponed the resumption of oral examination of the representatives of the Power Department in respect of para No. 2.1 (Review) of the Report of the C&AG of India for the year 2007-2008 (Commercial) relating to Haryana Power Generation Corporation Limited.
34.	2nd September, 2011 (New Delhi)	7	The Committee scrutinized the replies received from the Government in regard to the implementation of observations/recommendations made by the Committee in

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			regard to Para No. 11 of 49th Report of the Committee relating to the Haryana Land Reclamation and Development Corporation Limited.
35.	6th September, 2011	7	Due to unavoidable circumstances, the Committee postponed the resumption of oral examination of the representatives of the Power Department in respect of para No.2.1(Review) of the Report of the C&AG of India for the year 2007-2008 (Commercial) relating to Haryana Power Generation Corporation Limited.
36.	9th September, 2011 (New Delhi)	6	The Committee scrutinized the replies received from the Government in regard to the implementation of observations/recommendations made by the Committee in regard to Para Nos. 27 to 30 of 48th Report of the Committee relating to the Haryana Agro Industries Corporation Limited.
37.	12th September, 2011	8	Due to untimely demise of Shri Gian Chand Oadh, MLA Haryana, the Committee decided to postpone the meeting and the Committee also places on record its deep sense of sorrow and grief over the sad demise of Shri Gian Chand Oadh, MLA.
38.	16th September, 2011 (New Delhi)	7	The Committee scrutinized the replies received from the Government in regard to the implementation of observations/recommendations made by the Committee in regard to Para Nos.29 to 31 of 53rd Report of the Committee relating to the Haryana Agro Industries Corporation Limited.
39	20th September, 2011	7	(i) Consideration of paper placed before the Committee. (ii) The resumption of oral examination of the representatives of the Power Department in respect of Para No.2.1(Review) of the Report of the C&AG of India for the year 2007-2008(Commercial) relating to Haryana Power Generation Corporation Limited.

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40.	27th September, 2011	6	The Committee scrutinized the replies received from the Government in regard to the implementation of observations/recommendations made by the Committee in regard to Para Nos.32 to 36 of 53rd Report of the Committee relating to the Haryana Agro Inuustries Corporation Limited.
41.	30th September, 2011 (NewDelhi)	7	The Committee scrutinized the replies received from the Government in regard to the implementation of observations/recommendations made by the Committee in regard to Para No.16 of 52nd Report of the Committee relating to the Haryana Seeds Development Corporation Limited.
42.	4th October, 2011	7	The Committee scrutinized the replies received from the Government in regard to the implementation of observations/recommendations made by the Committee in regard to Para Nos.15 to 20 of 47th Report of the Committee relating to the Haryana Urban Development Auhtority.
43.	7th October, 2011	7	The Committee scrutinized the replies received from the Government in regard to the implementation of observations/recommendations made by the Committee in regard to Para Nos. 17 & 20 of 52nd Report of the Committee relating to the Haryana Agro Industries Corporation Ltd.
44.	12th October, 2011	7	The Committee scrutinized the replies received from the Government in regard to the implementation of observations/recommendations made by the Committee in regard to Para Nos. 10 to 14 of 47th Report of the Committee relating to the Haryana Urban Development Authority.
45.	14th October, 2011 (NewDelhi)	7	The Committee scrutinized the replies received from the Government in regard to the implementation of observations/recommendations made by the Committee in regard to Para Nos. 17 & 20 of 52nd Report of the Committee relating to the Haryana Agro Industries Corporation Ltd.

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46.	18th October, 2011	7	Due to unavoidable circumstances, the Committee postponed the resumption of oral examination of the representatives of the Power Department in respect of para No.4.8 to 4.15 of the Report of the C&AG of India for the year 2007-2008(Commercial) relating to Uttar Haryana Bijli Vitran Nigam Limited and Dakshin Haryana Bijli Vitran Nigam Limited.
47.	21st October, 2011 (New Delhi)	7	The Committee scrutinized the replies received from the Government in regard to the implementation of observations/recommendations made by the Committee in regard to Para Nos. 16 to 20 of 47th Report of the Committee relating to the Haryana Urban Development Authority.
48.	24th October, 2011	7	The Committee scrutinized the replies received from the Government in regard to the implementation of observations/recommendations made by the Committee in regard to Para Nos. 16 to 20 of 47th report of the Committee relating to the Haryana Urban Development Authority.
49.	28th October, 2011 (New Delhi)	7	The Committee scrutinized the replies received from the Government in regard to the implementation of observations/recommendations made by the Committee in regard to Para No.11 of 49th Report of the Committee relating to the Haryana Land Reclamation Development Corporation Limited.
50.	3rd November, 2011	7	Due to unavoidable circumstances, the Committee postponed the resumption of oral examination of the representatives of the Power Department in respect of para No.4.8 to 4.15 of the Report of the C&AG of India for the year 2007-2008(Commercial) relating to Uttar Haryana Bijli Vitran Nigam Limited and Dakshin Haryana Bijli Vitran Nigam Limited.
51.	8th November, 2011	7	Oral examination of the representatives of the Power Department in respect of Para No. 4.8 to 4.15 of the C&AG of India for the year 2007-2008(Commercial) relating to

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			Uttar Haryana Bijli Vitran Nigam Limited. and Dakshin Haryana Bijli Vitran Nigam Limited.
52.	11th November, 2011 (New Delhi)	7	The Committee scrutinized the replies received from the Government in regard to the implementation of observations/recommendations made by the Committee in regard to Para No.11 of 48th Report of the Committee relating to the Haryana Tourism Development Corporation Limited.
53.	13th November, 2011 Agra (U.P).	7	The Committee scrutinized the replies received from the Government in regard to the implementation of observations/recommendations made by the Committee in regard to Para No.16 of 52nd Report of the Committee relating to the Haryana Seeds Development Corporation Limited.
54.	15th November, 2011 Virandavan(UP)	7	The Committee scrutinized the replies received from the Government in regard to the implementation of observations/recommendations made by the Committee in regard to Para No.11 of 49th Report of the Committee relating to the Haryana Land Reclamation and Development Corporation Limited
55.	17th November, 2011 (New Delhi)	7	The Committee scrutinized the replies received from the Government in regard to the implementation of observations/recommendations made by the Committee in regard to Para No.22 of 37th Report of the Committee relating to Haryana Financial Corporation Limited.
56.	22nd November, 2011	7	The Committee scrutinized the replies received from the Government in regard to the implementation of observations/recommendations made by the Committee in regard to Para Nos.11 to 15 of 50th Report, of the Committee relating to Haryana Warehousing Corporation Limited.
57.	25th November, 2011 (New Delhi)	7	The Committee scrutinized the replies received from the Government in regard to the implementation of observations/recom-

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			mendations made by the Committee in regard to Para No.9 & 10 of 53rd Report of the Committee relating to Haryana Vidyut Parsaran Nigam Limited, Uttar Haryana Bijli Vitran Nigam Limited and Dakshin Haryana Bijli Vitran Nigam Limited.
58.	29th November, 2011	7	The Committee scrutinized the replies received from the Government in regard to the implementation of observations/recommendations made by the Committee in regard to Para Nos. 27 to 33 of 48th Report of the Committee relating to Haryana Agro Industries Corporation Limited.
59.	2nd December, 2011	7	The Committee scrutinized the replies received from the Government in regard to the implementation of observations/recommendations made by the Committee in regard to Para Nos. 1 to 5 of 49th Report of the Committee relating to Haryana Financial Corporation Limited.
60.	6th December, 2011	7	The Committee scrutinized the replies received from the Government in regard to the implementation of observations/recommendations made by the Committee in regard to Para Nos. 8 to 10 of 46th Report of the Committee relating to Haryana Poulition Control Board.
61.	9th December, 2011 (New Delhi)	7	The Committee scrutinized the replies received from the Government in regard to the implementation of observations/recommendations made by the Committee in regard to Para No. 32 of 41st Report of the Committee relating to Uttar Haryana Bijli Vitran Nigam Limited.
62.	15th December, 2011 (New Delhi)	7	The Committee scrutinized the replies received from the Government in regard to the implementation of observations/recommendations made by the Committee in regard to Para Nos. 34 & 39 of 41st Report of the Committee relating to Uttar Haryana Bijli Vitran Nigam Limited.
63.	17th December, 2011 Bikaner (Rajasthan)	7	The Committee scrutinized the replies received from the Government in regard to

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			the implementation of observations/recommendations made by the Committee in regard to Para No. 14 of 55th Report of the Committee relating to Haryana Roads and Bridges Development Corporation Limited.
64.	19th December, 2011 (Hisar)	7	The Committee scrutinized the replies received from the Government in regard to the implementation of observations/recommendations made by the Committee in regard to Para No. 16 of 52nd Report of the Committee relating to Haryana Seeds Development Corporation Limited.
65	22nd December, 2011	7	The Committee scrutinized the replies received from the Government in regard to the implementation of observations/recommendations made by the Committee in regard to Para Nos. 24 to 27 of 46th Report of the Committee relating to Haryana Tourism Development Corporation Limited.
66.	27th December, 2011	7	Due to unavoidable circumstances, the Committee postponed the resumption of oral examination of the representatives of the Power Department in respect of para No.2.3 (Review) of the Report of the C&AG of India for the year 2007-2008 (Commercial) relating to Haryana Power Generation Corporation Limited.
67.	30th December, 2011 (New Delhi)	7	The Committee scrutinized the replies received from the Government in regard to the implementation of observations/recommendations made by the Committee in regard to Para Nos. 28 & 47 of 53rd Report of the Committee relating to Haryana Warehousing Corporation Limited.
68.	3rd January, 2012	8	Due to unavoidable circumstances, the Committee postponed the oral examination of the representatives of the Forests Department in respect of paragraph No.2.2(Review) of the Report of the C&AG of India for the year 2007-2008 (Commercial) relating to Haryana Forests Development Corporation Limited.

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69.	7th January, 2012 (New Delhi)	6	The Committee scrutinized the replies received from the Government in regard to the implementation of observations/recommendations made by the Committee in regard to Para Nos. 14 to 16 of 23rd Report of the Committee relating to Haryana Agro Industries Corporation Limited
70.	10th January, 2012	6	Oral examination of the representatives of the Forests Department in respect of Para No. 2.2 (Review) of the Report of the C&AG of India for the year 2007-2008 (Commercial) relating to Haryana Forest Development Corporation Limited.
71.	11th January, 2012	4	Due to unavoidable circumstances, the Committee postponed the oral examination of the representatives of the Power Department in respect of paragraph No.2.3(Review) of the Report of the C&AG of India for the year 2007-2008 (Commercial) relating to Haryana Power Generation Corporation Limited.
72.	13th January, 2012 (New Delhi)	7	The Committee scrutinized the replies received from the Government in regard to the implementation of observations/recommendations made by the Committee in regard to Para No. 16 of 52nd Report of the Committee relating to Haryana Seeds Development Corporation Limited.
73.	17th January, 2012	6	Oral examination of the representatives of the Power Department in respect of Para No. 2.3 (Review) of the Report of the C&AG of India for the year 2007-2008(Commercial) relating to Haryana Power Generation Corporation Limited.
74	20th January, 2012 (New Delhi)	6	The Committee scrutinized the replies received from the Government in regard to the implementation of observations/recommendations made by the Committee in regard to Para No. 14 of 55th Report of the Committee relating to Haryana Roads & Bridges Development Corporation Limited.

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75.	24th January, 2012.	7	<p>(i) Oral examination of the representatives of the Industries Department in respect of Para No. 4.7 and Commerce of the Report of the C&AG of India for the year 2007-2008(Commercial) relating to Haryana Electronics Corporation Limited (HARTON).</p> <p>(ii) Oral examination of the representatives of the Industries and Commerce Department in respect of Para No. 4.21 of the Report of the C&AG of India for the year 2007-2008(Commercial) relating to Haryana Financial Corporation Limited.</p> <p>(iii) Oral examination of the representatives of the Power Department in respect of Para Nos. 4.16 to 4.19 of the Report of the C&AG of India for the year 2007-2008(Commercial) relating to Haryana Power Generation Corporation Limited, Haryana Vidyut Parsaran Nigam Limited, Dakshin Haryana Bijli Vitran Nigam Limited and Uttar Haryana Bijli Vitran Nigam Limited.</p> <p>(iv) Oral examination of the representatives of the Agriculture Department in respect of Para No. 4.20 of the Report of the C&AG of India for the year 2007-2008(Commercial) relating to Haryana Warehousing Corporation Limited.</p>
76.	27th January, 2012 (New Delhi)	7	<p>The Committee scrutinized the replies received from the Government in regard to the implementation of observations/recommendations made by the Committee in regard to Para No. 2 to 5 of 54th Report of the Committee relating to Haryana Finance & Development Corporation Limited.</p>
77.	31st January, 2012	6	<p>Due to untimely demise of Col. Ram Singh, former Speaker, Haryana Vidhan Sabha, the Committee decided to postpone the meeting and the Committee also places on record its deep sense of sorrow and grief over the sad demise of Col. Ram Singh.</p>

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78.	3rd February, 2012 (New Delhi)	6	(i) The Committee scrutinized the replies received from the Government in regard to the implementation of observations/recommendations made by the Committee in regard to Para No. 11 of 49th Report of the Committee relating to Haryana Land Reclamation Development Corporation Limited
			(ii) Confirmation of meetings.
79.	8th February, 2012	6	The Committee scrutinized the replies received from the Government in regard to the implementation of observations/recommendations made by the Committee in regard to Para No. 19 of 48th Report, Para No. 13 of 53rd Report of the Committee relating to Uttar Haryana Bijli Vitran Nigam Limited, Para No. 33 of 43rd Report, Para Nos. 5, 6, 7, 9, 10 of 44th Report, Para Nos. 8, 10 of 50th Report, Para Nos. 6, 14, 37, 40 of 53rd Report of the Committee relating to Haryana Vidyut Parsaran Nigam Limited and Para No. 28 of 22nd Report, Para No. 25 of 29th Report, Para No.27 of 33rd Report, Para No.32 of 41st Report, Para No. 26 of 48th Report, Para Nos. 3, 4, 5, 6 of 52nd Report and Para No. 9 of 54th Report of the Committee relating to Dakshin Haryana Bijli Vitran Nigam Limited.
80.	10th February, 2012 Surajkund(Faridabad)	6	Partly drafting of the Report of the Committee for the year 2011-2012.
81.	12th February, 2012 (New Delhi)	6	Drafting of the Report of the Committee for the year 2011-2012.
82.	15th February, 2012	7	Partly Finalization of the Report of the Committee for the year 2011-2012.
83.	18th February, 2012 (New Delhi)	7	Finalization of the Report of the Committee for the year 2011-2012.
84.	13th March, 2012	8	The Committee scrutinized the replies received from the Government in regard to the implementation of observations/recommendations made by the Committee in regard to Para Nos. 8 to 10 of 46th Report of the Committee relating to Haryana Pollution Control Board.

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85.	16th March, 2012 (New Delhi)	7	The Committee scrutinized the replies received from the Government in regard to the implementation of observations/recommendations made by the Committee in regard to Para Nos. 8 to 13 of 52nd Report of the Committee relating to Haryana Warehousing Corporation Limited.
86.	19th March, 2012	7	The Committee scrutinized the replies received from the Government in regard to the implementation of observations/recommendations made by the Committee in regard to Para Nos. 14 of 55th Report of the Committee relating to Haryana Roads & Bridges Development Corporation Limited.
87.	21st March, 2012 (New Delhi)	5	The Committee scrutinized the replies received from the Government in regard to the implementation of observations/recommendations made by the Committee in regard to Para Nos. 2 to 5 of 54th Report of the Committee relating to Haryana Finance & Development Corporation Limited
88.	24th March, 2012 Shirdi (Mahashtra)	1	There was no quorum, Hence, no business could be transacted.
89.	30th March, 2012	5	The Committee scrutinized the replies received from the Government in regard to the implementation of observations/recommendations made by the Committee in regard to Para No. 14 of 55th Report of the Committee relating to Haryana Roads & Bridges Development Corporation Limited.

Report presented

58th Report of the Committee on the Reports of the C&AG of India for the year 2006-2007 & 2007-2008 (Commercial) was presented to the House on 9th March, 2012.

Proceedings

A record of the proceedings of the meetings of the Committee has been kept in the Haryana Vidhan Sabha Secretariat.

COMMITTEE ON ESTIMATES

The Committee on Estimates for the year 2011-2012 consisting of nine members was nominated by the Hon'ble Speaker, on having been authorized by a motion moved and passed by the Haryana Vidhan Sabha in its sitting held on 7th March, 2011 and notified vide Haryana Vidhan Sabha Secretariat Notification No. 1-EC/2011-2012/28, dated 28th April, 2011.

2. Rao Dharam Pal, MLA was appointed as Chairperson.
3. The Committee fixed/ held 75 meetings during the period under review.
4. The names of Members and number of meetings attended by each of them are shown in the following table:—

Sr. No.	Name of Members	Number of meetings attended
1.	Rao Dharam Pal, MLA	60
2.	Shri Balbir Pal Shah, MLA	10
3.	Smt. Savitri Jindal, MLA	2
4.	Rao Yadvender Singh, MLA	4
5.	Shri Ajay Singh Chautala, MLA	25
6.	Shri Naresh Sharma, MLA	37
7.	Shri Sher Singh Badshami, MLA	60
8.	Smt. Kavita Jain, MLA	64
9.	Shri Narender Sangwan, MLA	67

Meetings held and Business transacted.

The details showing dates and meetings held, the number of members present and the business transacted at each meeting, are given in the following table:—

Sr. No.	Date of meetings	Number of Members present	Business Transacted
1	2	3	4
1.	4.5.2011	6	(i) The Committee discussed its Scope & functions. (ii) The Committee selected the Departments to examine their Budget Estimates for the year 2011-12.

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2.	11.5.2011	3	<p>(i) In the absence of the Chairperson (Rao Dharm Pal), Sh. Yadvendra Singh a Member of the Committee was chosen to preside over the Meeting.</p> <p>(ii) The Committee scrutinized the replies received from the Welfare of Scheduled Castes and Backward Classes Department in respect of implementation of recommendations/observations made by the Committee in its 38th Report.</p>
3.	18.05.2011	4	<p>(i) In the absence of the Chairperson (Rao Dharm Pal), Sh. Sher Singh Barshami a Member of the Committee was chosen to preside over the Meeting.</p> <p>(ii) The Committee scrutinized the replies received from the Industries & Commerce Department in respect of implementation of recommendations/ observations made by the Committee in its 37th Report.</p>
4.	21.05.2011	5	<p>The Committee scrutinized the replies received from the Industries & Commerce Department in respect of implementation of recommendations/observations made by the Committee in its 37th Report.</p>
5.	25.05.2011	6	<p>The Committee scrutinized the replies received from the Tourism Department in respect of implementation of recommendations/observations made by the Committee in its 38th Report.</p>
6.	28.05.2011	6	<p>The Committee scrutinized the replies received from the Welfare of Scheduled Castes and Backward Classes Department in respect of implementation of recommendations/ observations made by the Committee in its 38th Report.</p>
7.	1.06.2011	5	<p>(i) In the absence of the Chairperson (Rao Dharm Pal), Sh. Balbir Pal Shah a Member of the Committee was chosen to preside over the Meeting.</p> <p>(ii) The Committee resumed the scrutiny of the replies received from the Tourism</p>

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			Department in respect of implementation of recommendations/observations made by the Committee in its 38th Report.
8.	4.06.2011	5	The Committee passed the condolence resolution regarding the sad demise of Ch. Bhajan Lal, Former Chief Minister of Haryana and Former Union Minister on 3rd June, 2011.
9.	8.06.2011	4	<p>(i) In the absence of the Chairperson (Rao Dharm Pal), Sh. Naresh Sharma a Member of the Committee was chosen to preside over the Meeting.</p> <p>(ii) The Committee scrutinized the replies received from the Health Department in respect of implementation of recommendations/observations made by the Committee in its 29th Report.</p>
10.	11.06.2011	5	The Committee scrutinized the replies received from the Mines & Geology Department in respect of implementation of recommendations/observations made by the Committee in its 31st Report.
11.	16.06.2011	5	The Committee scrutinized the replies received from the Rural Development Department in respect of implementation of recommendations/observations made by the Committee in its 37th Report.
12.	18.06.2011	4	The Committee scrutinized the replies received from the Tourism Department in respect of implementation of recommendations/observations made by the Committee in its 32nd Report.
13.	22.06.2011	7	<p>(i) The Committee scrutinized of the replies received from the Development & Panchayats Department in respect of implementation of recommendations/ observations made by the Committee in its 36th Report.</p> <p>(ii) The Committee decided to undertake the study tour to the State of J&K from 4th July to 10th July, 2011.</p>

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14.	25.06.2011	4	The Committee partly scrutinized the replies received from the Environment Department in respect of implementation of recommendations/observations made by the Committee in its 35th Report.
15.	29.06.2011	5	<p>(i) In the absence of the Chairperson (Rao Dharm Pal), Sh. Naresh Shurma a Member of the Committee was chosen to preside over the Meeting.</p> <p>(ii) The Committee resumed the scrutiny of the replies received from the Environment Department in respect of implementation of recommendations/ observations made by the Committee in its 35th Report.</p> <p>(iii) The Committee framed the questionnaire for discussion with the Sister Committee of J&K Legislative Assembly during its tour from 4th July to 10th July, 2011.</p>
16.	3.07.2011	5	The Committee considered some points of discussion to be discussed with the Sister Committee of Jammu & Kashmir Legislative Assembly during its tour <i>w.e.f.</i> 4.7.2011 to 10.7.2011.
17.	5.07.2011	3	<p>(i) In the absence of the Chairperson (Rao Dharm Pal), Sh. Ajay Singh Chautala a Member of the Committee was chosen to preside over the Meeting.</p> <p>(ii) The Committee resumed the scrutiny of the replies received from the Environment Department in respect of implementation of recommendations/ observations made by the Committee in its 35th Report.</p>
18.	6.07.2011	3	<p>(i) In the absence of the Chairperson (Rao Dharm Pal), Sh. Ajay Singh Chautala a Member of the Committee was chosen to preside over the Meeting.</p> <p>(ii) The Committee scrutinized the replies received from the Public Health Engineering Department in respect of</p>

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			implementation of recommendations/ observations made by the Committee in its 28th Report.
19.	08.07.2011	3	<p>(i) In the absence of the Chairperson (Rao Dharm Pal), Sh. Ajay Singh Chautala a Member of the Committee was chosen to preside over the Meeting.</p> <p>(ii) The Committee scrutinized the replies received from the Public Health Engineering Department in respect of implementation of recommendations/ observations made by the Committee in its 28th Report.</p>
20.	09.07.2011	3	<p>(i) In the absence of the Chairperson (Rao Dharm Pal), Sh. Ajay Singh Chautala a Member of the Committee was chosen to preside over the Meeting.</p> <p>(ii) The Committee resumed the scrutiny of the replies received from the Public Health Engineering Department in respect of implementation of recommendations/ observations made by the Committee in its 28th Report.</p>
21.	11.07.2011	5	The Committee scrutinized the replies received from the Environment Department in respect of the implementation of recommendations/ observations made by the Committee in its 35th Report.
22.	14.07.2011	3	The Committee scrutinized the replies received from the Environment Department in respect of implementation of recommendations/ observations made by the Committee in its 35th Report.
23.	16.07.2011	6	The Committee scrutinized the replies received from the Excise & Taxation Department in respect of implementation of Recommendations/ observations made by the Committee in its 33rd Report.
24.	20.07.2011	5	(i) Consideration of papers placed before the Committee.

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			(ii) The Committee scrutinized the replies received from the Environment Department in respect of implementation of recommendations/observations made by the Committee in its 35th Report.
25.	23.07.2011	5	(i) The Committee scrutinized the replies received from the Health Department in respect of implementation of recommendations/observations made by the Committee in its 29th Report. (ii) Confirmation of Proceedings.
26.	27.07.2011	6	The Committee scrutinized the replies received from the Public Health Engineering Department in respect of the budget material for the year 2011-2012.
27.	30.07.2011	6	The Committee scrutinized the replies received from the Public Health Engineering Department in respect of the budget material for the year 2011-2012.
28.	03.08.2011	5	The Committee framed the Questionnaire on the Budget Material relating to Public Health Engineering Department for the year 2011-2012.
29.	10.08.2011	5	(i) Consideration of papers placed before the Committee. (ii) The Committee orally examined the representatives of the Irrigation Department regarding non-supply of budget material for the year 2011-2012.
30.	23.08.2011	7	The Committee orally examined the representatives of the Finance Department and Departments concerned regarding the consideration of the Supplementary Estimates for the year 2011-2012 (First Instalment).
31.	27.08.2011	7	The Committee scrutinized the replies received from the Social Welfare of Scheduled Castes & Backward Classes Department in respect of implementation of recommendations/observations made by the Committee in its 38th Report.

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32.	30.08.2011	7	(i) Consideration of papers placed before the Committee. (ii) The Committee resumed scrutiny of the replies received from the Irrigation Department in respect of the budget material for the year 2011-2012.
33.	06.09.2011	3	The Committee resumed scrutiny of the replies received from the Irrigation Department in respect of the budget material for the year 2011-2012
34.	10.09.2011	4	The Committee scrutinized the replies received from the Tourism Department in respect of implementation of recommendations/observations made by the Committee in its 38th Report.
35.	14.09.2011	3	The Committee passed the condolence resolution regarding the sad demise of Shri Gian Chand Oadh, MLA, Haryana.
36.	21.09.2011	4	(i) Consideration of papers placed before the Committee. (ii) The Committee drafted the questionnaire on the budget material relating to irrigation Department for the year 2011-2012.
37.	24.09.2011	4	The Committee scrutinized the replies received from the Mines & Geology Department in respect of implementation of recommendations/observations made by the Committee in its 31st Report.
38.	27.09.2011	4	The Committee framed the questionnaire on the Budget material relating to the irrigation Department for the year 2011-2012.
39.	01.10.2011	3	The Committee scrutinized the replies received from the Health Department in respect of implementation of recommendations/observations made by the Committee in its 29th Report.
40.	05.10.2011	3	(i) Confirmation of Proceedings. (ii) The Committee partly scrutinized the replies received from the Environment Department in respect of the budget material for the year 2011-2012.

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41.	12.10.2011	3	The Committee resumed the scrutiny of the replies received from the Environment Department in respect of the budget material for the year 2011-2012.
42.	19.10.2011	4	(i) Consideration of papers placed before the Committee. (ii) The Committee drafted the questionnaire on budget material relating to Environment Department for the year 2011-2012.
43.	22.10.2011	6	The Committee scrutinized the replies received from the Welfare of Scheduled Castes and Backward Classes Department in respect of implementation of recommendations/observations made by the Committee in its 38th Report
44.	25.10.2011	4	The Committee drafted the questionnaire on the budget material relating to Environment Department for the year 2011-2012
45.	02.11.2011	6	The Committee framed the questionnaire on the budget material received from the Environment Department for the year 2011-2012.
46	05.11.2011	5	(i) Confirmation of Proceedings. (ii) The Committee scrutinized the replies received from the Tourism Department in respect of implementation of recommendations/observations made by the Committee in its 38th Report.
47.	09.11.2011	4	(i) Consideration of papers placed before the Committee. (ii) The Committee scrutinized the replies received from the Excise & Taxation Department in respect of implementation of Recommendations/observations made by the Committee in its 39th Report.
48.	12.11.2011	3	The Committee resumed the scrutiny of the replies received from the Excise & Taxation Department in respect of implementation of Recommendations/observations made by the Committee in its 39th Report.

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49.	16.11.2011	2	Meeting adjourned for want of quorum.
50.	23.11.2011	3	(i) Consideration of papers placed before the Committee. (ii) The Committee scrutinized the replies to the questionnaire framed by the Committee, on the budget material for the year 2011-12 relating to Public Health Engineering Department.
51.	02.12.2011	4	The Committee scrutinized the replies to the questionnaire framed by the Committee, on the budget material for the year 2011-12 relating to Public Health Engineering Department.
52.	07.12.2011	5	The Committee orally examined the representatives of the Public Health Engineering Department in respect of the questionnaire framed by the committee on the budget material for the year 2011-12.
53	10.12.2011	5	(i) The Committee scrutinized the replies received from the Welfare of Scheduled Castes and Backward Classes Department in respect of implementation of recommendations/ observations made by the Committee in its 38th Report. (ii) Study tour to the state of Tamilnadu, Kerala and Nicobar Island from 25th December, 2011 to 3rd January, 2012.
54.	14.12.2011	6	The Committee passed the condolence resolution regarding sad demise of Pandit Chiranji Lal, Ex- Member of Parliament, former Minister of Haryana and father of Sh. Kuldeep Sharma, Hon'ble Speaker Haryana Vidhan Sabha.
55.	17.12.2011	4	(i) The Committee scrutinized the replies received from the Health Department in respect of implementation of recommendations/observations made by the Committee in its 29th Report. (ii) The Committee changed in its study tour programme to be held on 25.12.2011 to 02.01.2012.

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56.	21.12.2011	5	(i) The Committee scrutinized the replies of the Welfare of Scheduled Castes and Backward Classes Department in respect of implementation of recommendations/ observations made by the Committee in its 38th Report.
57.	24.12.2011	5	The Committee considered some points of discussion to be discussed with the Hon'ble Lt. Governor of Andaman Nicobar Island and Sister Committee of Tamilnadu Legislative Assembly during its tour to the U.T/State of Andaman Nicobar Island and Tamilnadu <i>w.e.f.</i> 25.12.2011 to 3.01.2012.
58.	26.12.2011	3	<p>(i) In the absence of the Chairperson (Rao Dharm Pal), Sh. Sher Singh Barshami a Member of the Committee was chosen as acting Chairperson to preside over the Meeting</p> <p>(ii) The Committee informally discussed about its tour.</p> <p>(iii) The Committee cancelled its meeting to be held on 27th December, 2011 at Havloc due to the inclement weather prevailing in Port Blair.</p>
59.	29.12.2011	3	<p>(i) In the absence of the Chairperson (Rao Dharm Pal), Sh. Sher Singh Barshami a Member of the Committee was chosen as acting Chairperson to preside over the Meeting</p> <p>(ii) The Committee informally discussed about its tour.</p>
60.	30.12.2011	3	<p>(i) In the absence of the Chairperson (Rao Dharm Pal), Sh. Sher Singh Barshami a Member of the Committee was chosen as acting Chairperson to preside over the Meeting.</p> <p>(ii) The Committee informally discussed about its tour.</p> <p>(iii) The Committee cancelled its remaining tour of Thiruvanthapuram and Kanyakumari except the meeting to be held on 4th January, 2012 at Haryana Bhawan, New Delhi due</p>

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			to the inclement weather prevailing in Tirupati, Thiruvanthapuram, Kanyakumari and Chennai.
61.	04.01.2012	3	<p>(i) In the absence of the Chairperson (Rao Dharm Pal), Sh. Sher Singh Barshami a Member of the Committee was chosen as acting Chairperson to preside over the Meeting.</p> <p>(ii) The Committee scrutinized the replies received from the Mines & Geology Department in respect of implementation of recommendations/observations made by the Committee in its 31st Report.</p>
62.	11.01.2012	4	<p>(i) The Committee scrutinized the replies received from the Excise & Taxation Department in respect of implementation of Recommendations/observations made by the Committee in its 33rd Report.</p> <p>(ii) Confirmation of Proceedings.</p>
63.	14.01.2012	4	The Committee scrutinized the replies received from the Welfare of Scheduled Castes and Backward Classes Department in respect of implementation of recommendations/observations made by the Committee in its 38th Report.
64.	18.01.2012	3	<p>(i) In the absence of the Chairperson (Rao Dharm Pal), Sh. Naresh Sharma, a Member of the Committee was chosen as acting Chairperson to preside over the Meeting.</p> <p>(ii) The Committee scrutinized the replies received from the Tourism Department in respect of implementation of recommendations/observations made by the Committee in its 38th Report.</p>
65.	25.01.2012	4	The Committee scrutinized the replies received from the Tourism Department in respect of implementation of recommendations/observations made by the Committee in its 38th Report.

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66.	28.01.2012	4	The Committee scrutinized the replies received from the Excise & Taxation Department in respect of implementation of Recommendations/ observations made by the Committee in its 33rd Report.
67.	01.02.2012	5	The Committee passed the condolence resolution regarding sad demise of Col. Rao Ram Singh, Ex. Speaker Haryana Vidhan Sabha.
68.	04.02.2012	5	The Committee partly drafted its 40th Report for the year 2011-2012.
69.	08.02.2012	4	(i) Consideration of papers placed before the Committee. (ii) The Committee drafted its 40th Report for the year 2011-2012.
70.	15.02.2012	3	(i) Confirmation of Proceedings. (ii) The Committee drafted and finalized the 40th Report for the year 2011-2012.
71.	23.02.2012	7	The Committee orally examined the representatives of the Finance Department and Departments concerned regarding the consideration of the Supplementary Estimates for the year 2011-2012 (Second Instalment).
72.	14.03.2012	3	The Committee scrutinized the replies to the questionnaire framed by the Committee, on the budget Estimates for the year 2011-12 relating to Irrigation Department.
73.	21.03.2012	3	The Committee resumed the scrutiny to the replies to the questionnaire framed by the Committee, on the budget Estimates for the year 2011-12 relating to Irrigation Department.
74.	23.03.2012	4	The Committee scrutinized the replies received from the Tourism Department in respect of implementation of recommendations/observations made by the Committee in its 38th Report.
75.	28.03.2012	3	(i) The Committee scrutinized the replies received from the Excise & Taxation Department in respect of implement-

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			ation implementation of Recommendations/observations made by the Committee in its 33rd Report.
			(ii) Confirmation of Proceedings.

During the period under Review the Committee on Estimates presented the following Reports to the House.

Sr. No.	By Whom presented	Date of presentation	Subject
1.	Chairperson	23.8.2011	Report of the Committee on Estimates on the Supplementary Estimates (1st Instalment) for the year 2011-12.
2.	Chairperson	2.3.2012	Report of the Committee on Estimates on the Supplementary Estimates (2nd Instalment) for the year 2011-12.
3.	Chairperson	9 .3.2012	40th Report of the Committee on Estimates for the year 2011-12 of the Public Health Engineering Department.

Meetings held at places other than Chandigarh:—

Sr. No.	Place of Meeting	Date of Meeting
1.	Haryana Bhawan, New Delhi.	21.5.2011, 28.5.2011, 04.6.2011, 11.6.2011, 18.6.2011, 25.6.2011, 03.7.2011, 11.7.2011, 23.7.2011 30.7.2011, 27.8.2011, 10.9.2011, 24.9.2011, 01.10.2011, 22.10.2011, 5.11.2011, 12.11.2011, 02.12.2011, 10.12.2011, 17.12.2011, 24.12.2011, 04.1.2012, 14.1.2012, 28.1.2012, 04.2.2012, 23.3.2012
2.	Srinagar(J&K)	05.07.2011.
3.	Pahalgam(J&K)	06.07.2011
4.	Gulmarg(J&K)	08.07.2011
5.	Sonmarg(J&K)	09.07.2011.
6.	Shimla(H.P.)	16.07.2011
7.	Port Blair	26.12.2011
8.	Chennai	29.12.2011
9.	Tirupati	30.12.2011

A record of the proceedings of the meetings of the Committee has been kept in the Haryana Vidhan Sabha Secretariat.

**COMMITTEE ON THE WELFARE OF SCHEDULED CASTES,
SCHEDULED TRIBES AND BACKWARD CLASSES**

The Committee on the Welfare of Scheduled Castes, Scheduled Tribes and Backward Classes for the year 2011-2012 was constituted as a result of the motion passed by the Haryana Vidhan Sabha in its sitting held on 7th March, 2011 authorizing the Hon'ble Speaker to nominate the members of the Committee and also appoint the Chairperson of the Committee. Shri Anil Dhantori, MLA was appointed as a Chairperson of the Committee by the Hon'ble Speaker on 28th April, 2011.

The names of the members of the Committee and numbers of meetings attended by each of them out of the total number of 73 meetings held during the period under review are given below:—

Sr. No.	Name of Members	Number of meetings attended
*1.	Shri Anil Dhantori, MLA	49
2.	Shri Jagdish Nayar, MLA	70
3.	Shri Raj Pal Bhukhri, MLA	25
4.	Shri Naresh Selwal, MLA	61
5.	Smt. Shakuntla Khatak, MLA	66
6.	Shri Dharam Singh, MLA	46
7.	Sardar Charanjeet Singh Rori, MLA	67
8.	Shri Naseem Ahmed, MLA	68
9.	Shri Ganga Ram, MLA	73

MEETING HELD AND BUSINESS TRANSACTED

The details showing the dates of meetings, the number of Members present and business transacted at each meeting are given below:—

Sr. No.	Date of Meeting	Members Business Transacted Present	
		3	4
1.	3rd May, 2012	9	Welcome address to the Committee by Under Secretary. The Chairperson thanked the Hon'ble Speaker for nominating him as a Chairperson of this important Committee.
2.	10th May, 2012	9	(i) Consideration of papers placed before the Committee. (ii) Discuss regarding Selection of departments. (iii) The Committee decided to hold its own meetings at Haryana Bhawan, New Delhi on 21.05.2011 & 28-5-2011.
3.	17th May, 2011	8	Discuss regarding Selection of departments.
4.	21st May, 2011	8	Discuss regarding Selection of departments.
5.	24th May, 2011	7	Discuss regarding Selection of departments.
6.	28th May, 2011	8	Discuss regarding Selection of departments.
7.	31st May, 2011	7	(i) Discuss regarding Selection of departments. (ii) The Committee decided to hold its own meetings at Haryana Bhawan, New Delhi on 11.06.2011 & 18-06-2011.
8.	7th June, 2011	8	(i) Consideration of papers placed before the Committee. (ii) Selection of departments.
9.	11th June, 2011	7	The Committee partly scrutinized the material received from the Financial Commissioner & Principal Secretary to Government, Haryana, Industrial Training & Vocational Education Department, in respect of implementation of recommendations/observations as contained in the 34th Report of the Committee concerning the Industrial Training & Vocational Education Department.

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10.	14th June 2011	8	The Committee partly scrutinized the material received from the Financial Commissioner & Principal Secretary to Government, Haryana, Industrial Training & Vocational Education Department, in respect of implementation of recommendations/ observations as contained in the 34th Report of the Committee concerning the Industrial Training & Vocational Education Department.
11.	18th June, 2011	9	The Committee partly scrutinized the material received from the Financial Commissioner & Principal Secretary to Government, Haryana, Industrial Training & Vocational Education Department, in respect of implementation of recommendations/observations as contained in the 34th Report of the Committee concerning the Industrial Training & Vocational Education Department.
12.	21st June, 2011	8	<p>(i) The Committee partly scrutinized the material received from the Financial Commissioner & Principal Secretary to Government, Haryana, Industrial Training & Vocational Education Department, in respect of implementation of recommendations/observations as contained in the 34th Report of the Committee concerning the Industrial Training & Vocational Education Department.</p> <p>(ii) The Committee decided to hold its own meetings at Haryana Bhawan, New Delhi on 02.07.2011 & 09-07-2011.</p>
13.	28th June, 2011	7	The Committee partly scrutinized the material received from the Financial Commissioner & Principal Secretary to Government, Haryana, Industrial Training & Vocational Education Department, in respect of implementation of recommendations/observations as contained in the 34th Report of the Committee concerning the Industrial Training & Vocational Education Department.

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14.	2nd July, 2011	8	The Committee partly scrutinized the material received from the Financial Commissioner & Principal Secretary to Government, Haryana, Industrial Training & Vocational Education Department, in respect of implementation of recommendations/observations as contained in the 34th Report of the Committee concerning the Industrial Training & Vocational Education Department.
15.	5th July, 2011	8	<p>(i) The Committee partly scrutinized the material received from the Financial Commissioner & Principal Secretary to Government, Haryana, Industrial Training & Vocational Education Department, in respect of implementation of recommendations/observations as contained in the 34th Report of the Committee concerning the Industrial Training & Vocational Education Department.</p> <p>(ii) The Committee decided to undertake a study tour to the state of Himachal Pradesh from 21-7-2011 to 23-7-2011.</p>
16.	9th July, 2011	8	The Committee partly scrutinized the material received from the Financial Commissioner & Principal Secretary to Government, Haryana, Industrial Training & Vocational Education Department, in respect of implementation of recommendations/observations as contained in the 34th Report of the Committee concerning the Industrial Training & Vocational Education Department.
17.	12th July, 2011	9	The Committee partly scrutinized the material received from the Financial Commissioner & Principal Secretary to Government, Haryana, Industrial Training & Vocational Education Department, in respect of implementation of recommendations/observations as contained in the 34th Report of the Committee concerning the Industrial Training & Vocational Education Department.
18.	20th July, 2011	8	(i) Consideration of papers placed before the Committee.

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			(ii) The Committee partly scrutinized the material received from the Financial Commissioner & Principal Secretary to Government, Haryana, Industrial Training & Vocational Education Department, in respect of implementation of recommendations/observations as contained in the 34th Report of the Committee concerning the Industrial Training & Vocational Education Department.
19.	22nd July, 2011	8	The Committee partly scrutinized the material received from the Financial Commissioner & Principal Secretary to Government, Haryana, Industrial Training & Vocational Education Department, in respect of implementation of recommendations/observations as contained in the 34th Report of the Committee concerning the Industrial Training & Vocational Education Department.
20.	23rd July, 2011	9	The Committee partly scrutinized the material received from the Financial Commissioner & Principal Secretary to Government, Haryana, Industrial Training & Vocational Education Department, in respect of implementation of recommendations/observations as contained in the 34th Report of the Committee concerning the Industrial Training & Vocational Education Department.
21.	26th July, 2011	7	The Committee partly scrutinized the material received from the Financial Commissioner & Principal Secretary to Government, Haryana, Industrial Training & Vocational Education Department, in respect of implementation of recommendations/observations as contained in the 34th Report of the Committee concerning the Industrial Training & Vocational Education Department.
22.	3rd August, 2011	8	The Committee partly scrutinized the material received from the Financial Commissioner & Principal Secretary to Government, Haryana, Industrial Training & Vocational Education Department, in respect of implementation of recommendations/observations as contained in

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			the 34th Report of the Committee concerning the Industrial Training & Vocational Education Department.
23.	9th August, 2011	8	<p>(i) Consideration of papers placed before the Committee.</p> <p>(ii) The Committee partly scrutinized the material received from the Financial Commissioner & Principal Secretary to Government, Haryana, Industrial Training & Vocational Education Department, in respect of implementation of recommendations/observations as contained in the 34th Report of the Committee concerning the Industrial Training & Vocational Education Department.</p> <p>(iii) The Committee decided to hold its own meeting at Haryana Bhawan, New Delhi on 13-08-2011.</p>
24.	13th August, 2011	8	The Committee scrutinized the material received from the Financial Commissioner & Principal Secretary to Government, Haryana, Industrial Training & Vocational Education Department, in respect of implementation of recommendations/observations as contained in the 34th Report of the Committee concerning the Industrial Training & Vocational Education Department.
25.	16th August, 2011	8	<p>(i) Consideration of papers placed before the Committee.</p> <p>(ii) The Committee partly scrutinized the material received from the Financial Commissioner & Principal Secretary to Government, Haryana, Power Department, in respect of implementation of recommendations/observations as contained in the 34th Report of the Committee concerning Haryana Vidyt Prasaran Nigam Ltd.</p>
26.	28th August, 2011	7	The Committee partly scrutinized the material received from the Financial Commissioner & Principal Secretary to Government, Haryana,

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			Power Department, in respect of implementation of recommendations/observations as contained in the 34th Report of the Committee concerning Haryana Vidyut Prasaran Nigam Ltd.
27.	30th August, 2011	7	<p>(i) Consideration of papers placed before the Committee.</p> <p>(ii) The Committee partly scrutinized the material received from the Financial Commissioner & Principal Secretary to Government, Haryana, Power Department, in respect of implementation of recommendations/observations as contained in the 34th Report of the Committee concerning Haryana Vidyut Prasaran Nigam Ltd .</p> <p>(iii) The Committee decided to hold its own meetings at Haryana Bhawan, New Delhi on 10-09-2011 and 17-09-2011.</p>
28.	6th September, 2011	7	<p>(i) Consideration of papers placed before the Committee.</p> <p>(ii) The Committee partly scrutinized the material received from the Financial Commissioner & Principal Secretary to Government, Haryana, Power Department, in respect of implementation of recommendations/observations as contained in the 34th Report of the Committee concerning Haryana Vidyut Prasaran Nigam Ltd ..</p>
29.	10th September, 2011	7	The Committee partly scrutinized the material received from the Financial Commissioner & Principal Secretary to Government, Haryana, Power Department, in respect of implementation of recommendations/observations as contained in the 34th Report of the Committee concerning Haryana Vidyut Prasaran Nigam Ltd.
30.	13th September, 2011	7	<p>(i) Condolence Resolution.</p> <p>(ii) The Committee decided to undertake a study tour to the state of Utrakhand from 20-9-2011 to 22-9-2011.</p>

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31.	17th September, 2011	7	The Committee scrutinized the material received from the Financial Commissioner & Principal Secretary to Government, Haryana, Power Department, in respect of implementation of recommendations/observations as contained in the 34th Report of the Committee concerning Haryana Vidyut Prasaran Nigam Ltd .
32.	20th September, 2011	7	<p>(i) The Committee partly scrutinized the material received from the Financial Commissioner & Principal Secretary to Government, Haryana, Cooperation Department, in respect of implementation of recommendations/observations as contained in the 34th Report of the Committee concerning Hafed.</p> <p>(ii) The Committee cancellation its study tour to the state of Utrakhand from 20-9-2011 to 22-9-2011.</p>
33.	27th September, 2011	5	The Committee partly scrutinized the material received from the Financial Commissioner & Principal Secretary to Government, Haryana, Cooperation Department, in respect of implementation of recommendations/ observations as contained in the 34th Report of the Committee concerning Hafed.
34.	4th October, 2011	6	<p>(i) Consideration of papers placed before the Committee.</p> <p>(ii) The Committee partly scrutinized the material received from the Financial Commissioner & Principal Secretary to Government, Haryana, Cooperation Department, in respect of implementation of recommendations/observations as contained in the 34th Report of the Committee concerning Hafed.</p> <p>(iii) The Committee decided to hold its own meetings at Haryana Bhawan, New Delhi on 15-10-2011 and 21-10-2011 and at Agra on 22-10-2011.</p>
35.	15th October, 2011	8	The Committee partly scrutinized the material received from the Financial Commissioner &

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			Principal Secretary to Government, Haryana, Power Department, in respect of implementation of recommendations/observations as contained in the 34th Report of the Committee concerning Uttar Haryana Bijli Vitran Nigam Ltd.
36.	18th October, 2011	7	The Committee partly scrutinized the material received from the Financial Commissioner & Principal Secretary to Government, Haryana, Power Department, in respect of implementation of recommendations/observations as contained in the 34th Report of the Committee concerning Uttar Haryana Bijli Vitran Nigam Ltd.
37.	21st October, 2011	7	The Committee partly scrutinized the material received from the Financial Commissioner & Principal Secretary to Government, Haryana, Power Department, in respect of implementation of recommendations/observations as contained in the 34th Report of the Committee concerning Uttar Haryana Bijli Vitran Nigam Ltd.
38.	22nd October, 2011	6	The Committee partly scrutinized the material received from the Financial Commissioner & Principal Secretary to Government, Haryana, Power Department, in respect of implementation of recommendations/observations as contained in the 34th Report of the Committee concerning Uttar Haryana Bijli Vitran Nigam Ltd.
39.	25th October, 2011	7	<p>(i) The Committee partly scrutinized the material received from the Financial Commissioner & Principal Secretary to Government, Haryana, Power Department, in respect of implementation of recommendations/observations as contained in the 34th Report of the Committee concerning Uttar Haryana Bijli Vitran Nigam Ltd.</p> <p>(ii) The Committee decided to hold its own meeting at Haryana Bhawan, New Delhi on 5-11-2011.</p>

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40.	2nd November, 2011	7	The Committee partly scrutinized the material received from the Financial Commissioner & Principal Secretary to Government, Haryana, Power Department, in respect of implementation of recommendations/observations as contained in the 34th Report of the Committee concerning Uttar Haryana Bijli Vitran Nigam Ltd.
41.	5th November, 2011	7	The Committee scrutinized the material received from the Financial Commissioner & Principal Secretary to Government, Haryana, Power Department, in respect of implementation of recommendations/observations as contained in the 34th Report of the Committee concerning Uttar Haryana Bijli Vitran Nigam Ltd.
42.	8th November, 2011	7	<p>(i) The Committee partly scrutinized the material received from the Financial Commissioner & Principal Secretary to Government, Haryana, Power Department in respect of implementation of recommendations/observation as contained in the 34th Report of the Committee concerning Haryana Power Generation Corporation Ltd.</p> <p>(ii) The Committee decided to hold its own meeting at Haryana Bhawan, New Delhi on 19-11-2011.</p>
43.	15th November, 2011	7	<p>(i) Consideration of papers placed before the Committee.</p> <p>(ii) The Committee partly scrutinized the material received from the Financial Commissioner & Principal Secretary to Government, Haryana, Power Department in respect of implementation of recommendations/observation as contained in the 34th Report of the Committee concerning Haryana Power Generation Corporation Ltd.</p>
44.	19th November, 2011	6	The Committee partly scrutinized the material received from the Financial Commissioner & Principal Secretary to Government, Haryana, Power Department in respect of

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			implementation of recommendations/ observation as contained in the 34th Report of the Committee concerning Haryana Power Generation Corporation Ltd.
45.	22nd November, 2011	7	<p>(i) The Committee scrutinized the material received from the Financial Commissioner & Principal Secretary to Government, Haryana, Power Department in respect of implementation of recommendations/observation as contained in the 34th Report of the Committee concerning Haryana Power Generation Corporation Ltd.</p> <p>(ii) The Committee decided to hold its own meeting at Haryana Bhawan, New Delhi on 3-12-2011.</p>
46.	29th November, 2011	7	The Committee scrutinized the material received from the Financial Commissioner & Principal Secretary to Government, Haryana, Power Department in respect of implementation of recommendations/observation as contained in the 34th Report of the Committee concerning Haryana Power Generation Corporation Ltd.
47.	3rd December, 2011	9	The Committee Partly scrutinized the material received from the Financial Commissioner & Principal Secretary to Government, Haryana, Power Department in respect of implementation of recommendations/observation as contained in the 34th Report of the Committee concerning Dhakshin Haryana Bijli Vitran Nigam Ltd.
48.	6th December, 2011	9	<p>(i) The Committee Partly scrutinized the material received from the Financial Commissioner & Principal Secretary to Government, Haryana, Power Department in respect of implementation of recommendations/observation as contained in the 34th Report of the Committee concerning Dhakshin Haryana Bijli Vitran Nigam Ltd.</p> <p>(ii) The Committee decided to hold its own meetings at Shimla on 16-12-2011 and</p>

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			at Haryana Bhawan, New Delhi on 17-12-2011.
49.	13th December, 2011	9	Condolence Resolution.
50.	16th December, 2011	8	The Committee Partly scrutinized the material received from the Financial Commissioner & Principal Secretary to Government, Haryana, Power Department in respect of implementation of recommendations/observation as contained in the 34th Report of the Committee concerning Dhakshin Haryana Bijli Vitran Nigam Ltd.
51.	17th December, 2011	7	The Committee scrutinized the material received from the Financial Commissioner & Principal Secretary to Government, Haryana, Power Department in respect of implementation of recommendations/observation as contained in the 34th Report of the Committee concerning Dhakshin Haryana Bijli Vitran Nigam Ltd.
52.	20th December, 2011	9	The Committee Partly scrutinized the material received from the Financial Commissioner & Principal Secretary to Government, Haryana, Public Works (B&R) Department in respect of implementation of recommendations/observation as contained in the 34th Report of the Committee concerning Public Works (B&R) Department.
53.	27th December, 2011	8	The Committee scrutinized the material received from the Financial Commissioner & Principal Secretary to Government, Haryana, Public Works (B&R) Department in respect of implementation of recommendations/observation as contained in the 34th Report of the Committee concerning Public Works (B&R) Department.
54.	3rd January, 2012	8	(i) The Committee partly scrutinized the material received from the Financial Commissioner & Principal Secretary to Government, Haryana, Urban Development Department in respect of implementation of recommendations/observations: as contained in the

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			34th Report of the Committee concerning Urban Development (Local Bodies) Department.
			(ii) The Committee decided to undertake a study tour to the Union Territory of Andaman & Nicobar Island from from 29-01-2012 to 31-1-2012.
55.	10th January, 2012	5	<p>(i) Oral examination of the Financial Commissioner & Principal Secretary to Government, Haryana, Industrail Training & Vocational Education Department in respect of implementation of recommendations/observation as contained in the 34th Report of the Committee concerning Industrail Training & Vocational Education Department.</p> <p>(ii) Oral examination of the Financial Commissioner & Principal Secretary to Government, Haryana, Labour Department regarding the general working of Labour Department.</p> <p>(iii) The Committee decided to hold its own meetings at Haryana Bhawan, New Delhi on 14-1-2012 and 21-1-2012.</p>
56.	14th January, 2012	9	The Committee party scrutinized the material received from the Financial Commissioner & Principal Secretary to Government, Haryana, Urban Development Department in respect of implementation of recommendations/ observation as contained m the 34th Report of the Committee concerning Urban Development (Local Bodies) Department
57.	17th January, 2012	9	<p>(i) Consideration of papers placed before the Committee.</p> <p>(ii) The Committee scrutinized the material received from the Financial Commissioner & Principal Secretary to Government, Haryana, Urban Development Department m respect of implementation of recommendations/</p>

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			observation as contained in the 34th Report of the Committee concerning Urban Development (Local Bodies) Department.
			(iii) Confirmation of proceedings.
58.	21st January, 2012	8	The Committee scrutinized the material received from the Financial Commissioner & Principal Secretary to Government, Haryana, Urban Development Department in respect of implementation of recommendations/ observation as contained in the 34th Report of the Committee concerning Urban Development (Local Bodies) Department.
59.	24th January, 2012	7	The Committee scrutinized the material received from the Financial Commissioner & Principal Secretary to Government, Haryana, Cooperation Department, in respect of implementation of recommendations/ observations as contained in the 34th Report of the Committee concerning Hafed.
60.	29th January, 2012	4	The Committee scrutinized the material received from the Financial Commissioner & Principal Secretary to Government, Haryana, Cooperation Department, in respect of implementation of recommendations/ observations as contained in the 34th Report of the Committee concerning Hafed.
61.	31st January, 2012	4	The Committee scrutinized the material received from the Financial Commissioner & Principal Secretary to Government, Haryana, Cooperation Department, in respect of implementation of recommendations/ observations as contained in the 34th Report of the Committee concerning Hafed.
62.	1st February, 2012	4	The Committee scrutinized the material received from the Financial Commissioner & Principal Secretary to Government, Haryana, Cooperation Department, in respect of implementation of recommendations/ observations as contained in the 34th Report of the Committee concerning Hafed.

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63.	4th February, 2012	4	The Committee scrutinized the material received from the Financial Commissioner & Principal Secretary to Government, Haryana, Cooperation Department, in respect of implementation of recommendations/ observations as contained in the 34th Report of the Committee concerning Hafed.
64.	8th February, 2012	6	<p>(i) Consideration of papers placed before the Committee.</p> <p>(ii) The Committee scrutinized the material received from the Financial Commissioner & Principal Secretary to Government, Haryana, Panchyats & Development Department regarding the general working of Panchyats & Development Department.</p> <p>(iii) The Committee decided to hold its own meeting at Haryana Bhawan, New Delhi on 11-2-2012 and 18-2-2012.</p>
65.	11th February, 2012	7	The Committee scrutinized the material received from the Financial Commissioner & Principal Secretary to Government, Haryana, Panchyats & Development Department regarding the general working of Panchyats & Development Department.
66.	14th February, 2012	7	Drafting & Finalisation of 35th Report.
67.	18th February, 2012	5	The Committee scrutinized the material received from the Financial Commissioner & Principal Secretary to Government, Haryana, Panchyats & Development Department regarding the general working of Panchyats & Development Department.
68.	14th March, 2012	5	<p>(i) The Committee scrutinized the material received from the Financial Commissioner & Principal Secretary to Government, Haryana, Public Works (B&R) Department in respect of implementation of recommendations/ observation as contained in the 34th Report of the Committee concerning Public Works (B&R) Department.</p>

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			(ii) The Committee decided to hold its own meetings on 23rd March, 2012 at Shimla and at Haryana Bhawan, New Delhi on 25th March, 2012.
69.	17th March, 2012	8	The Committee scrutinized the material received from the Financial Commissioner & Principal Secretary to Government, Haryana, Power Department in respect of implementation of recommendations/observation as contained in the 34th Report of the Committee concerning Haryana Vidyut Prasaran Nigam Ltd.
70.	20th March, 2012	7	The Committee scrutinized the material received from the Financial Commissioner & Principal Secretary to Government, Haryana, Cooperation Department, in respect of implementation of recommendations/ observations as contained in the 34th Report of the Committee concerning Hafed.
71.	23rd March, 2012	5	The Committee scrutinized the material received from the Financial Commissioner & Principal Secretary to Government, Haryana, Public Works (B&R) Department in respect of implementation of recommendations/ observation as contained in the 34th Report of the Committee concerning Public Works (B&R) Department.
72.	25 th March, 2012	5	The Committee scrutinized the material received from the Financial Commissioner & Principal Secretary to Government, Haryana, Public Works (B&R) Department in respect of implementation of recommendations/observ- ation as contained in the 34th Report of the Committee concerning Public Works (B&R) Department.
73.	27th March, 2012	6	The Committee scrutinized the material received from the Financial Commissioner & Principal Secretary to Government, Haryana, Public Works (B&R) Department in respect of implementation of recommendations/ observation as contained in the 34th Report of the Committee concerning Public Works (B&R) Department.

Report Presented

The Committee presented the thirty fifth Report of the Committee for the year 2011-2012 to the House on 9th March, 2012.

Proceedings

A record of the proceedings of the Committee has been kept in the Haryana Vidhan Sabha, Secretariat.

COMMITTEE ON GOVERNMENT ASSURANCES

The Committee on Government Assurances for the year 2011-12 consisting of nine Members was nominated by the Hon'ble Speaker Haryana Vidhan Sabha on 28th April, 2011 vide notification No. 1-CGA/2011-12/35 dated 28th April, 2011.

Shri Rampal Majra, MLA, a member of the Committee was appointed as Chairperson of the Committee.

The Committee held 80 meetings during the period under review.

The name of the members and number of meetings attended by each of them are shown in the following table:—

Sr.No.	Name of the Members	Number of meetings attended.
1.	Shri Ram Pal Majra, MLA	80
2.	Shri Jagbir Singh Malik, MLA	27
3.	Shri Ram Niwas Ghorela, MLA	67
4.	Shri Naresh Selwal, MLA	23
5.	Shri Raghubir Singh Tewatia, MLA	71
6.	Shri Dharam Singh, MLA	29
7.	Shri Subhash Chaudhary, MLA	46
8.	Smt. Saroj Mor, MLA	74
9.	Shri Krishan Lal Kamboj, MLA	74
SPECIAL INVITEES		
1.	Shri Pardeep Chaudhary, MLA	63
*2.	Shri Shakuntla Khatak, MLA	65
**3.	Mamu Ram, MLA	71

* Smt. Shakuntla Khatak, MLA, was nominated by the Hon'ble Speaker as Special Invitee of the Committee on 10th May, 2011 for remaining period of the year 2011-12.

** Shri Mamu Ram, MLA was nominated by the Hon'ble Speaker as Special Invitee of the Committee on 10th May, 2011 for remaining period of the year 2011-12.

Meetings held and Business Transacted

The details showing the dates of meetings held, the number of Members present and business transacted at each meeting are given below:-

Sr. No.	Date of Meeting	Number of Members Including Special Invitees Present	Business transacted
1	2	3	4
1.	2nd May, 2011	8	The Under Secretary, Haryana Vidhan Sabha explained the scope & functions of the Committee to the members on behalf of the Secretary, Haryana Vidhan Sabha.
2.	10th May, 2011	8	The Committee reviewed the outstanding Assurances as contained in the 40th Report of the Committee relating to Power Department.
3.	13th May, 2011 (New Delhi)	8	The Committee reviewed the outstanding Assurances as contained in the 40th Report of the Committee relating to Education Department.
4.	17th May, 2011	10	Scrutiny of the statement of Assurances given by the Ministers on the floor of the House during the Session held in the month of September, 2010.
5.	21st May, 2011	6	Scrutiny of the statement of Assurances given by the Ministers on the floor of the House during the Session held in the month of September, 2010.
5.	24th May, 2011 (New Delhi)	9	Scrutiny of the statement of Assurances given by the Ministers on the floor of the House during the Session held in the month of September, 2010.
7.	28th May, 2011 (New Delhi)	9	Scrutiny of the statement of Assurances given by the Ministers on the floor of the House during the Session held in the month of September, 2010.
8.	31st May, 2011	7	(i) Memo No. 42/339/2005-5GSI dated 12.5.2011 received from the Chief Secretary to Government, Haryana requesting to transfer the assurances given by the Ministers on the floor of the Haryana Vidhan Sabha to the

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			concerned departments mentioned therein, was placed before the Committee. The Committee noted the contents thereof and directed the Haryana Vidhan Sabha to transfer the assurances to the concerned departments accordingly.
			(ii) D.O. No. 2048 dated 24.3.2011 received from the Financial Commissioner & Principal Secretary to Government, Haryana, Excise and Taxation Department Chandigarh regarding assurances given by the Ministers on the floor of the Haryana Vidhan Sabha was placed before the Committee. The Committee noted the contents thereof.
			(iii) Scrutiny of the statement of Assurances given by the Ministers on the floor of the House during the Session held in the month of September, 2010.
9.	7th June, 2011	7	The Committee passed condolence resolution on the sad demise of Sh. Bhajan Lal former Chief Minister of Haryana.
10.	11th June, 2011 (New Delhi)	7	Scrutiny of the statement of Assurances given by the Ministers on the floor of the House during the Session held in the month of September, 2010.
11.	14th June, 2011	9	Scrutiny of the statement of Assurances given by the Ministers on the floor of the House during the Session held in the month of September, 2010.
12.	18th June, 2011 (New Delhi)	7	Scrutiny of the statement of Assurances given by the Ministers on the floor of the House during the Session held in the month of September, 2010.
13.	8th June, 2011	11	Scrutiny of the statement of Assurances given by the Ministers on the floor of the House during the Session held in the month of September, 2010.
14.	25th June, 2011 (New Delhi)	9	The Committee reviewed the outstanding Assurances as contained in the 40th Report of the Committee relating to Women and Child Development Department.

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15.	28th June, 2011	10	Scrutiny of the replies received from the various Government Departments in regard to the implementation of the outstanding Assurances as contained in the 40th Report of the Committee.
16.	5th July, 2011	11	Scrutiny of the replies received from the Sports and Youth affairs Department in regard to the implementation of the outstanding Assurances as contained in the 40th Report of the Committee.
17.	9th July, 2011	7	The Committee reviewed the outstanding Assurances as contained in the 40th Report of the Committee relating to Irrigation Department.
18.	12th July, 2011	8	Scrutiny of the replies received from the various Government Departments in regard to the implementation of the outstanding Assurances as contained in the 40th Report of the Committee.
19.	14th July, 2011 (New Delhi)	8	The Committee reviewed the outstanding Assurances as contained in the 40th Report of the Committee relating to Irrigation Department.
20.	19th July, 2011	11	Scrutiny of the replies received from the various Government Departments in regard to the implementation of the outstanding Assurances as contained in the 40th Report of the Committee.
21.	26th July, 2011	10	Scrutiny of the replies received from the Revenue and Disaster Management and Education Department in regard to the implementation of the outstanding Assurances as contained in the 40th Report of the Committee.
22.	30th July, 2011 (New Delhi)	7	The Committee reviewed the outstanding Assurances as contained in the 40th Report of the Committee relating to Vigilance Department.
23.	1st August, 2011	5	Scrutiny of the replies received from the various Government Departments in regard to the implementation of the outstanding Assurances as contained in the 40th Report of the Committee.

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24.	5th August, 20 11 (New Delhi)	8	The Committee reviewed the outstanding Assurances as contained in the 40th Report of the Committee relating to Civil Aviation Department.
25.	9th August, 20 11	9	The Committee reviewed the outstanding Assurances as contained in the 40th Report of the Committee relating to Consolidation Department.
26.	12th August, 2011 (New Delhi)	11	The Committee reviewed the outstanding Assurances as contained in the 40th Report of the Committee relating to Social Justice and Empowerment Department.
27.	16th August, 20 11	11	The Committee reviewed the outstanding Assurances as contained in the 40th Report of the Committee relating to P.W.D (B&R) Department.
28.	27th August, 20 11	7	The Committee reviewed the outstanding Assurances as contained in the 40th Report of the Committee relating to Transport Department.
29.	30th August, 20 11	12	Scrutiny of the replies received from the various Government Departments in regard to the implementation of the outstanding Assurances as contained in the 40th Report of the Committee.
30.	3rd September, 2011 (New Delhi)	11	The Committee reviewed the outstanding Assurances as contained in the 40th Report of the Committee relating to General Administration Department.
31.	6th September, 2011	9	Scrutiny of the replies received from the Transport Department in regard to the outstanding Assurances as contained in the 40th Report of the Committee.
32.	9th September, 2011 (Haridwar)	9	The Committee reviewed Assurances as contained in the Committee relating to the outstanding the 40th Report of Mines & Geology Department.
33.	10th September, 2011 (Haridwar)	8	The Committee reviewed the outstanding Assurances as contained in the 40th Report of the Committee relating to Consolidation Department.

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34.	13th September, 2011	10	The Committee passed Condolence Resolution on the sad demise of Shri Gian Chand Oadh, MLA.
35.	16th September, 2011 (New Delhi)	8	The Committee reviewed the outstanding Assurances as contained in the 40th Report of the Committee relating to Urban Local Bodies Department.
36.	20th September, 2011	9	The Committee reviewed the outstanding Assurances as contained in the 40th Report of the Committee relating to Home Department.
37.	24th September, 2011 (New Delhi)	6	The Committee reviewed the outstanding Assurances as contained in the 40th Report of the Committee relating to Transport Department.
38.	27th September, 2011 (New Delhi)	6	The Committee reviewed the outstanding Assurances as contained in the 40th Report of the Committee relating to Vigilance Department.
39.	14th October, 2011 (New Delhi)	9	The Committee Reviewed the outstanding assurances as contained in the 40th Report of the Committee relating to Forest Department.
40.	18th October, 2011	10	The Committee scrutinized the replies received from the Public Health Engineering Department.
41.	22nd October, 2011 (New Delhi)	9	The Committee reviewed the outstanding Assurances as contained in the 40th Report of the Committee relating to Environment Department.
42.	25th October, 2011	8	The Committee reviewed the outstanding Assurances as contained in the the 40th Report of to Agriculture Committee relating Department.
43.	28th October, 2011 (New Delhi)	10	The Committee reviewed the outstanding assurances of 40th Report relating to Tourism Department.
44.	2nd November, 2011	7	The Committee orally examined the representatives of P.W.D.(B&R)Department in regard to the implementation of outstanding Assurances as contained in the 40th report of the Committee.
45.	4th November, 2011 (New Delhi)	7	The Committee Reviewed the outstanding assurances as contained in the 40th Report of

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			the Committee relating to Town and Country Planning Department.
46.	8th November, 2011	9	The Committee orally examined the representatives of the Health and Irrigation Departments in regard to the implementation of outstanding Assurances as contained in the 40th report of the Committee.
47.	11th November, 2011 (New Delhi)	8	The Committee scrutinized the statement of assurances given by the Ministers on the Floor of the House during the Session held in March, 2011.
48.	15th November, 2011	8	The Committee scrutinized the statement of assurances given by the Ministers on the Floor of the House during the Session held in March, 2011.
49.	18th November, 2011 (New Delhi)	8	The Committee scrutinized the statement of assurances given by the Ministers on the Floor of the House during the Session held in March, 2011.
50.	18th November, 2011	9	The Committee scrutinized the statement of assurances given by the Ministers on the Floor of the House during the Session held in March, 2011.
51.	25th November, 2011 (New Delhi)	7	The Committee scrutinized the statement of assurances given by the Ministers on the Floor of the House during the Session held in March, 2011.
52.	29th November, 2011	4	The Committee scrutinized the statement of assurances given by the Ministers on the Floor of the House during the Session held in March, 2011.
53.	6th December, 2011	9	The Committee orally examined the representatives of Public Health Engineering Department in regard to the implementation of outstanding Assurances as contained in the 40th report of the Committee
54.	9th December, 2011 (New Delhi)	9	The Committee scrutinized the statement of assurances given by the Ministers on the Floor of the of the House during the Session held in March, 2011.

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55.	13th December, 2011	9	The Committee passed Condolence Resolution on the sad demise of Pt.Chiranji Lal Sharma Ex-Member of Parliament and Former Minister of Haryana.
56.	14th December, 2011	9	The Committee scrutinized the statement of assurances given by the Ministers on the Floor of the House during the Session held in March, 2011.
57.	17th December, 2011 (New Delhi)	10	The Committee scrutinized the statement of assurances given by the Ministers on the Floor of the House during the Session held in March, 2011.
58.	20th December, 2011	10	The Committee orally examined the representatives of Education and Home Departments in regard to the implementation of outstanding Assurances as contained in the 40th report of the Committee.
59.	24th December, 2011 (New Delhi)	9	The Committee scrutinized the statement of assurances given by the Ministers on the Floor of the House during the Session held in March, 2011.
60.	27th December, 2011	11	The Committee orally examined the representatives of Welfare of Scheduled Castes & Backward Classes and Technical Education Departments in regard to the implementation of outstanding Assurances as contained in the 40th report of the Committee.
61.	29th December, 2011 (Amritsar)	10	The Committee scrutinized the statement of assurances given by the Ministers on the Floor of the House during the Session held in March, 2011.
62.	30th December, 2011 (Ludhiana)	10	The Committee scrutinized the statement of assurances given by the Ministers on the Floor of the House during the Session held in March, 2011.
63.	3rd January, 2011	10	Confirmation of Proceedings.
64.	6th January, 2011 (New Delhi)	8	The Committee scrutinized the statement of assurances given by the Ministers on the Floor of the House during the Session held in March, 2011.

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65.	6th January, 2011	10	<p>(i) Memo No. DGULB/TA/2012/762 dated 9.1.2012 received from the Additional Director, Urban Local Bodies Department, Haryana, regarding postponement of oral examination fixed for 17.1.2012 was placed before the Committee, the Committee acceded to the request.</p> <p>(ii) The Committee scrutinized the statement of assurances given by the Ministers on the Floor of the House during the Session held in March, 20 11.</p>
66.	13th January, 2012 (New Delhi)	10	The Committee scrutinized the statement of assurances given by the Ministers on the Floor of the House during the Session held in March, 2011.
67.	17th January, 2012	8	The Committee orally examined the representatives of Power and Food and Supplies Departments in regard to the implementation of outstanding Assurances as contained in the 40th report of the Committee.
68.	24th January, 2012	7	The Committee orally examined the representatives of Environment and Revenue and Disaster Management and Power Departments in regard to the implementation of outstanding Assurances as contained in the 40th report of the Committee.
69.	28th January, 2012 (New Delhi)	9	The Committee scrutinized the statement of assurances given by the Ministers on the Floor of the House during the Session held in March, 2011.
70.	31st January, 2012	12	<p>(i) D.O No. PS/FC Agri-2012/498 dated 25.1.2012 received form the Financial Commissioner and Principal Secretary to Government, Haryana Agriculture Department, requesting for rescheduling the meeting fixed for 31.1.2012 as the State Govt. has approved the visit of a delegation headed by him to various countries form 31.1.212 to 10.2.2012 for studying the functioning</p>

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			of various terminal markets, was placed before the Committee and the Committee acceded to the request and decided to examine departmental representatives in one of its subsequent meetings.
			(ii) Letter No. 389-AH-2012/1047 dated 27.1.2012 received from the Financial Commissioner and Principal Secretary to Government, Haryana Animal Husbandry & Dairy development Department expressing his inability to attend the meeting of the Committee on Government Assurances Committee fixed for 31.1.2012 was placed before the Committee and the Committee acceded to the request and decided to examine departmental representatives in one of its subsequent meetings
			(iii) The Committee scrutinized the statement of assurances given by the Ministers on the Floor of the House during the Session held in March, 2011.
71.	4th February, 2012 (New Delhi)	12	The Committee scrutinized the statement of assurances given by the Ministers on the Floor of the House during the Session held in March, 2011.
72.	8th February, 2012	12	(i) D.O. No. 522 dated 1.2.2012 received from Shri M. Kithan, IAS, Financial Commissioner and Principal Secretary to Government, Haryana Housing Department expressing his inability to attend the meeting of the Committee of Government Assurances fixed for 8.2.2012 at 2.45 P.M. due to his election duty at Kanpur and requesting to postpone the said meeting and fix some other suitable date for above meeting, was placed before the Committee and the Committee acceded to the request and decided to examine departmental representatives in one of its subsequent meetings.

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			<p>(ii) Letter No. 452-AH-4-2012/spl dated 2.2.2012 received from the Financial Commissioner and Principal Secretary to Government, Haryana Animal Husbandry & Dairy development Department expressing his inability to attend the meeting of the Committee on Government Assurances fixed for 8.2.2012 as he will remain on election duty upto 15.2.2012 was placed before the Committee and the Committee acceded to the request and decided to examine departmental representatives in one of its subsequent meetings.</p> <p>(iii) The Committee orally examined the representatives of Civil Aviation and HSIDC Departments in regard to the implementation of outstanding Assurances as contained in the 40th report of the Committee.</p>
73.	11th February, 2012 (New Delhi)	10	<p>(i) Confirmation of Proceedings.</p> <p>(ii) The Committee partly drafted the 41 st Report of the Committee on Govt. Assurances for the year 2011-12.</p>
74.	14th February, 2012	8	The Committee orally examined the representatives of Agriculture Department in regard to the implementation of outstanding Assurances as contained in the 40th report of the Committee.
75.	18th February, 2012 (New Delhi)	8	<p>(i) Confirmation of Proceedings.</p> <p>(ii) The Committee drafted and finalized its 41st Report of the Committee on Govt. Assurances for the year 2011-12.</p>
76.	13th March, 2012	7	The Committee passed Condolence Resolution on the sad demise of Shri Ram Chander father of Sh. Sampat Singh, MLA.
77.	20th March, 2012	6	The Committee reviewed the outstanding Assurances as contained in the 41st Report of the Committee relating to Home Department.
78.	24th March, 2012 (New Delhi)	6	The Committee reviewed the outstanding Assurances as contained in the 41st Report of the Committee relating to Agriculture Department.

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79.	27th March, 2012	6	The Committee reviewed the outstanding Assurances as contained in the 41st Report of the Committee relating to Industries and Commerce Department.
80.	30th March, 2012 (New Delhi)	6	(i) The Committee reviewed the outstanding Assurances as contained in the 41 st Report of the Committee relating to Co-operation Department. (ii) Confirmation of Proceedings.

The details of the meetings held at places outside Chandigarh are as under:—

Sr. No.	Date	Place
1	2	3
1.	13th May, 2011	Haryana Bhawan, New Delhi
2.	21st May, 2011	Haryana Bhawan, New Delhi
3.	28th May, 2011	Haryana Bhawan, New Delhi
4.	11th June, 2011	Haryana Bhawan, New Delhi
5.	18th June, 2011	Haryana Bhawan, New Delhi
6.	25th June, 2011	Haryana Bhawan, New Delhi
7.	9th July, 2011	Haryana Bhawan, New Delhi
8.	14th July, 2011	Haryana Bhawan, New Delhi
9.	22nd July, 2011	Haryana Bhawan, New Delhi
10.	30th July, 2011	Haryana Bhawan, New Delhi
11.	5th August, 2011	Haryana Bhawan, New Delhi
12.	12th August, , 2011	Haryana Bhawan, New Delhi
13.	27th August, 2011	Haryana Bhawan, New Delhi
14.	3rd September, 2011	Haryana Bhawan, New Delhi
15.	9th & 10th September, 2011	Haridwar
16.	16th September, 2011	Haryana Bhawan, New Delhi
17.	24th September, 2011	Haryana Bhawan, New Delhi
18.	14th October, 2011	Haryana Bhawan, New Delhi
19.	22nd October, 20 11	Haryana Bhawan, New Delhi
20.	28th October, 20 11	Haryana Bhawan, New Delhi

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21.	4th November, 2011	Haryana Bhawan, New Delhi
22.	11th November, 2011	Haryana Bhawan, New Delhi
23.	18th November, 2011	Haryana Bhawan, New Delhi
24.	25th November, 2011	Haryana Bhawan, New Delhi
25.	9th December, 2011	Haryana Bhawan, New Delhi
26.	17th December, 2011	Haryana Bhawan, New Delhi
27.	24th December, 2011	Haryana Bhawan, New Delhi
28.	29th December, 2011	Amritsar
29.	30th December, 2011	Ludhiana
30.	6th January, 2012.	Haryana Bhawan, New Delhi
31.	13th January, 2012	Haryana Bhawan, New Delhi
32.	28th January, 2012	Haryana Bhawan, New Delhi
33.	4th February, 2012.	Haryana Bhawan, New Delhi
34.	11th February, 2012.	Haryana Bhawan, New Delhi
35.	18th February, 2012	Haryana Bhawan, New Delhi
36.	13th March, 2012.	Haryana Bhawan, New Delhi
37.	24th March, 2012.	Haryana Bhawan, New Delhi
38.	30th March, 2012.	Haryana Bhawan, New Delhi

Report Presented

The Committee presented its 41st Report for the year, 2011-12 to the House on 9th March, 2012.

Proceedings

A record of proceedings of meetings of the Committee has been kept in the Haryana Vidhan Sabha Secretariat.

COMMITTEE ON SUBORDINATE LEGISLATION

The Committee consisting of 8 Members of the Haryana Vidhan Sabha (including the Advocate General) was nominated by the Hon'ble Speaker on the 28th April, 2011 and was notified in the official Gazette *vide* Notification No. HVS/SLC/1/2011-12/ 30, dated 28th April, 2011.

Shri Jagbir Singh Malik, MLA was appointed as the Chairperson of the Committee by the Hon'ble Speaker.

The Committee held 93 meetings during the period under Review.

The names of Members/Special Invitees and number of meetings attended by each of them are shown in the following Table:-

Sr. No.	Name of the Member		Number of meetings Attended
1.	Shri Jagbir Singh Malik, MLA	Chairperson	93
2.	Shri Balbir Pal Shah, M.L.A.	Member	04
3.	Shri Sri Krishan Hooda, M.L.A.	Member	79
4.	Shri Naresh Sharma, M.L.A.	Member	76
*5.	Shri Gian Chand Oadh, M.L.A.	Member	30
6.	Shri Rameshwar Dayal Rajoria, M.L.A.	Member	84
7.	Shri Ghanshyam Saraf, M.L.A.	Member	72
8.	Advocate General	Member	NIL
Special Invitees			
**1.	Shri Rajbir Singh Barara, M.L.A.		72
***2.	Shri Subhash Chaudhary, M.L.A.		72
*	Shri Gian Chand Oadh, M.L.A. expired on 12th September, 2011.		
**	Nominated as Special Invitee of the Committee <i>vide</i> Notification No. HVS-SLC-1/2011-2012/40, dated the 2nd June, 2011.		
***	Nominated as Special Invitee of the Committee <i>vide</i> Notification No. HVS-SLC-1/2011-2012/41, dated the 8th June, 2011.		

Rules Scrutinized

The Committee scrutinized the following Rules:—

1. The Haryana Public Distribution System (Licensing and Control) Order, 2009 framed under the Essential Commodities Act, 1955.
- *2. The Punjab Scheduled Roads and Controlled Areas Restriction of Unregulated Development Rules, 1965 framed under the Punjab Scheduled Roads and Controlled Areas Restriction of Unregulated Development Act, 1963.
3. The Haryana Tax on Luxuries Rules, 2008 framed under the Haryana Tax on Luxuries Act, 2007.

* The Committee made some observations/recommendations. However, on the request of the Department concerned the Committee withheld the scrutiny of the Rules as the copies of the Rules supplied earlier to the Committee were not meticulously compared with Gazette Notification.

Meetings held and Business transacted.

The date of meetings, the number of Members present and the Business transacted at each meeting are given below:—

Sr. No.	Date of Meeting	Number of Members/ Special Invitees Present	Business Transacted
1	2	3	4
1.	2.5.2011	5	Selection of Rules for scrutiny.
2.	9.5.2011	6	Study of the Essential Commodities Act, 1955.
3.	16.5.2011	4	<ol style="list-style-type: none"> 1. Paper placed before the Committee. 2. Study of the Essential Commodities Act, 1955. 3. The Committee decided to hold its next meeting at Haryana Bhawan, New Delhi on 20th May, 2011.
4.	20.5.2011 (New Delhi)	4	Study of the Essential Commodities Act, 1955.
5.	23.5.2011	6	<ol style="list-style-type: none"> 1. Study of the Essential Commodities Act, 1955. 2. Scrutiny of the Haryana Public Distribution System (Licensing and Control) Order, 2009. 3. The Committee decided to hold its own meeting at Rest House/Guest House, Kasauli (HP) on 26th May, 2011.
6.	26.5.2011 Kasauli (H.P)	6	Scrutiny of the Haryana Public Distribution System (Licensing and Control) Order, 2009.
7.	30.5.2011	6	<ol style="list-style-type: none"> 1. Papers placed before the Committee. 2. Resumption of scrutiny of the Haryana Public Distribution System (Licensing and Control) Order, 2009. 3. The Committee decided to hold its own meeting at Haryana Bhawan, New Delhi on 3rd June, 2011.
8.	3.6.2011 (New Delhi)	6	Watching of the implementation of the observations/recommendations made by the

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			Committee in respect of the Punjab Ayurvedic and Unani Practitioner's (General) Rules, 1964 framed under the Punjab Ayurvedic and Unani Practitioner's Act, 1963, as contained in its 35th -38th Reports.
9.	6.6.2011	7	<ol style="list-style-type: none"> 1. Condolence Resolution. 2. Resumption of scrutiny of the Haryana Public Distribution System (Licensing and Control) Order, 2009. 3. The Committee decided to hold its own meeting at Haryana Bhawan, New Delhi on 10th June, 2011.
10.	10.6.2011 (New Delhi)	8	Watching of the implementation of the observations/recommendations made by the Committee in respect of the Punjab Animal Contagious Diseases Rules, 1953 framed under the Punjab Livestock and Birds Diseases Act, 1948, as contained in its 36th -38th Reports.
11.	13.6.2011	8	<ol style="list-style-type: none"> 1. Resumption of scrutiny of the Haryana Public Distribution System (Licensing and Control) Order, 2009. 2. The Committee decided to hold its own meeting at Nainital (U.K) on 17th June, 2011.
12.	17.6.2011 Nainital (U.K)	8	Watching of the implementation of the observations/recommendations made by the Committee in respect of the Haryana Municipal (Tax on Buildings and Land) Rules, 1987 framed under the Haryana Municipal Act, 1973, as contained in its 38th Report.
13.	20.6.2011	7	<ol style="list-style-type: none"> 1. Resumption of scrutiny of the Haryana Public Distribution System (Licensing and Control) Order, 2009. 2. The Committee decided to hold its own meetings at Haryana Bhawan, New Delhi on 24th June, 2011 and Agra (U.P) on 1st July, 2011.
14.	24.6.2011 (New Delhi)	6	Study of the Punjab Scheduled Roads and Controlled Areas Restriction of Unregulated Development Act, 1963.

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15.	27.6.2011	8	<ol style="list-style-type: none"> 1. Study of the Punjab Scheduled Roads and Controlled Areas Restriction of Unregulated Development Act, 1963. 2. Cancellation of own Meeting at Agra (U.P) on 1st July, 2011 and further decided to hold its own meeting at Haryana Bhawan, New Delhi on 1st July, 2011.
16.	1.7.2011 (New Delhi)	7	Study of the Punjab Scheduled Roads and Controlled Areas Restriction of Unregulated Development Act, 1963.
17.	4.7.2011	5	<ol style="list-style-type: none"> 1. Study of the Punjab Scheduled Roads and Controlled Areas Restriction of Unregulated Development Act, 1963. 2. The Committee decided to hold its own meeting at Haryana Bhawan, New Delhi on 8th July, 2011.
18.	8.7.2011 (New Delhi)	8	Study of the Punjab Scheduled Roads and Controlled Areas Restriction of Unregulated Development Act, 1963.
19.	11.7.2011	7	<ol style="list-style-type: none"> 1. Study of the Punjab Scheduled Roads and Controlled Areas Restriction of Unregulated Development Act, 1963. 2. The Committee decided to hold its own meetings at Haryana Bhawan, New Delhi on 15th July, 2011, Ludhiana on 21st July, 2011 and Amritsar (Punjab) on 22nd July, 2011 respectively.
20.	15.7.2011 (New Delhi)	7	<ol style="list-style-type: none"> 1. Study of the Punjab Scheduled Roads and Controlled Areas Restriction of Unregulated Development Act, 1963. 2. The Committee decided to make a slight Change in its own Meetings at Ludhiana and Amritsar (Punjab) <i>i.e.</i> at Amritsar on 21st July, 2011 and Ludhiana on 22nd July, 2011.
21.	20.7.2011	8	Watching of the implementation of the observations/recommendations made by the Committee in respect of the Wild Life (Protection) Haryana Rules, 1974 framed under the Wild Life (Protection) Act, 1972 as contained in its 39th Report.

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22.	21.7.2011 Amritsar	6	Watching of the implementation of the observations/recommendations made by the Committee in respect of the Haryana Home Guards Rules, 1980 framed under the Haryana Home Guards Act, 1974, as contained in its 39th Report
23.	22.7.2011 Ludhiana (Punjab)	8	Watching of the implementation of the observations/recommendations made by the Committee in respect of the Punjab Village Common Lands (Regulation) Rules, 1964 framed under the Punjab Village Common Lands (Regulation) Act, 1961, as contained in its 39th Report.
24.	25.7.2011	7	<ol style="list-style-type: none"> 1. Resumption of scrutiny of the Punjab Scheduled Roads and Controlled Areas restriction of Unregulated Development Rules, 1965 framed under the Punjab Scheduled Roads and Controlled Areas Restriction of Unregulated Development Act, 1963. 2. The Committee decided to hold its own meeting at Haryana Bhawan, New Delhi on 29th July, 2011.
25.	29.7.2011 (New Delhi)	7	Watching of the implementation of the observations/recommendations made by the Committee in respect of the Haryana Regulation of Property Dealers and Consultants Rules, 2009 framed under the Haryana Regulation of Property Dealers and Consultants Act, 2008.
26.	1.8.2011	6	<ol style="list-style-type: none"> 1. General Observations. 2. Resumption of scrutiny of the Punjab Scheduled Roads and Controlled Areas restriction of Unregulated Development Rules, 1965 framed under the Punjab Scheduled Roads and Controlled Areas Restriction of Unregulated Development Act, 1963. 3. The Committee decided to hold its own meetings at Haryana Bhawan, New Delhi on 5th August, 2011 and Musoorrie (U.K) on 11th August, 2011.

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27.	5.8.2011 (New Delhi)	8	Watching of the implementation of the observations/recommendations made by the Committee in respect of the Punjab Chowkidara Rules published in the Punjab Government Gazette, dated 17.9.1965, as applicable to the State of Haryana.
28.	8.8.2011	8	<ol style="list-style-type: none"> 1. Paper placed before the Committee. 2. Resumption of scrutiny of the Punjab Scheduled Roads and Controlled Areas restriction of Unregulated Development Rules, 1965 framed under the Punjab Scheduled Roads and Controlled Areas Restriction of Unregulated Development Act, 1963.
29.	11.8.2011 Mussoorie (U.K.)	8	Resumption of scrutiny of the Punjab Scheduled Roads and Controlled Areas restriction of Unregulated Development Rules, 1965 framed under the Punjab Scheduled Roads and Controlled Areas Restriction of Unregulated Development Act, 1963.
30.	16.8.2011	8	<ol style="list-style-type: none"> 1. Resumption of scrutiny of the Punjab Scheduled Roads and Controlled Areas restriction of Unregulated Development Rules, 1965 framed under the Punjab Scheduled Roads and Controlled Areas Restriction of Unregulated Development Act, 1963. 2. Confirmation of the proceedings. 3. The Committee decided to hold its own meeting at Haryana Bhawan, New Delhi on 26th August, 2011.
31.	26.8.2011 (New Delhi)	7	Resumption of scrutiny of the Punjab Scheduled Roads and Controlled Areas restriction of Unregulated Development Rules, 1965 framed under the Punjab Scheduled Roads and Controlled Areas Restriction of Unregulated Development Act, 1963.
32.	29.8.2011	7	<ol style="list-style-type: none"> 1. Resumption of scrutiny of the Punjab Scheduled Roads and Controlled Areas restriction of Unregulated Development Rules, 1965 framed under the Punjab Scheduled Roads and Controlled Areas

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			Restriction of Unregulated Development Act, 1963.
			2. The Committee decided to hold its own meeting at Haryana Bhawan, New Delhi on 2nd September, 2011.
33.	2.9.2011 (New Delhi)	8	Resumption of scrutiny of the Punjab Scheduled Roads and Controlled Areas restriction of Unregulated Development Rules, 1965 framed under the Punjab Scheduled Roads and Controlled Areas Restriction of Unregulated Development Act, 1963.
34.	5.9.2011	7	1. Resumption of scrutiny of the Punjab Scheduled Roads and Controlled Areas restriction of Unregulated Development Rules, 1965 framed under the Punjab Scheduled Roads and Controlled Areas Restriction of Unregulated Development Act, 1963. 2. The Committee decided to hold its own meeting at Benmore Rest House, Shimla (HP) on 9th September, 2011.
35.	9.9.2011 Shimla (H.P)	7	Resumption of scrutiny of the Punjab Scheduled Roads and Controlled Areas restriction of Unregulated Development Rules, 1965 framed under the Punjab Scheduled Roads and Controlled Areas Restriction of Unregulated Development Act, 1963.
36.	12.9.2011	7	1. Condolence Resolution. 2. The Committee decided to hold its own meeting at P.W.D Rest House, Sirsa on 16th September, 2011.
37.	16.9.2011 (Sirsa)	6	Resumption of scrutiny of the Punjab Scheduled Roads and Controlled Areas restriction of Unregulated Development Rules, 1965 framed under the Punjab Scheduled Roads and Controlled Areas Restriction of Unregulated Development Act, 1963.
38.	19.9.2011	6	1. Resumption of scrutiny of the Punjab Scheduled Roads and Controlled Areas restriction of Unregulated Development Rules, 1965 framed under the Punjab

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			Scheduled Roads and Controlled Areas Restriction of Unregulated Development Act, 1963.
			2. The Committee decided to hold its own meeting at P.W.D Rest House, Fatehabad on 24th September, 2011.
39.	24.9.2011 (Fatehabad)	6	Resumption of scrutiny of the Punjab Scheduled Roads and Controlled Areas restriction of Unregulated Development Rules, 1965 framed under the Punjab Scheduled Roads and Controlled Areas Restriction of Unregulated Development Act, 1963.
40.	27.9.2011	4	1. Resumption of scrutiny of the Punjab Scheduled Roads and Controlled Areas restriction of Unregulated Development Rules, 1965 framed under the Punjab Scheduled Roads and Controlled Areas Restriction of Unregulated Development Act, 1963. 2. The Committee decided to hold its own meeting at Ottu Lake, Sirsa on 30th September, 2011.
41.	30.9.2011 Ottu Lake, (Sirsa)	6	Resumption of scrutiny of the Punjab Scheduled Roads and Controlled Areas restriction of Unregulated Development Rules, 1965 framed under the Punjab Scheduled Roads and Controlled Areas Restriction of Unregulated Development Act, 1963.
42.	4.10.2011 (Fatehabad)	5	Resumption of scrutiny of the Punjab Scheduled Roads and Controlled Areas restriction of Unregulated Development Rules, 1965 framed under the Punjab Scheduled Roads and Controlled Areas Restriction of Unregulated Development Act, 1963.
43.	7.10.2011 Churu (Rajasthan)	5	Resumption of scrutiny of the Punjab Scheduled Roads and Controlled Areas restriction of Unregulated Development Rules, 1965 framed under the Punjab Scheduled Roads and Controlled Areas Restriction of Unregulated Development Act, 1963.
44.	14.10.2011	6	1. Paper placed before the Committee.

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			2. Resumption of scrutiny of the Punjab Scheduled Roads and Controlled Areas restriction of Unregulated Development Rules, 1965 framed under the Punjab Scheduled Roads and Controlled Areas Restriction of Unregulated Development Act, 1963.
45.	19.10.2011	7	<p>1. Resumption of scrutiny of the Punjab Scheduled Roads and Controlled Areas restriction of Unregulated Development Rules, 1965 framed under the Punjab Scheduled Roads and Controlled Areas Restriction of Unregulated Development Act, 1963.</p> <p>2. The Committee decided to hold its own meetings at Parwanoo (H.P) on 21st October, 20 11 and Haryana Bhawan, New Delhi on 28th October, 2011.</p>
46.	21.10.2011 Parwanoo (HP)	6	Resumption of scrutiny of the Punjab Scheduled Roads and Controlled Areas restriction of Unregulated Development Rules, 1965 framed under the Punjab Scheduled Roads and Controlled Areas Restriction of Unregulated Development Act, 1963.
47.	24.10.2011	3	Meeting adjourned for want of quorum.
48.	28.10.2011 (New Delhi)	5	Resumption of scrutiny of the Punjab Scheduled Roads and Controlled Areas restriction of Unregulated Development Rules, 1965 framed under the Punjab Scheduled Roads and Controlled Areas Restriction of Unregulated Development Act, 1963.
49.	31.10.2011	7	<p>1. Resumption of scrutiny of the Punjab Scheduled Roads and Controlled Areas restriction of Unregulated Development Rules, 1965 framed under the Punjab Scheduled Roads and Controlled Areas Restriction of Unregulated Development Act, 1963.</p> <p>2. The Committee decided to hold its own meeting at Haryana Bhawan, New Delhi on 4th November, 2011.</p>

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50.	4.11.2011 (New Delhi)	6	Observation of the Committee on the Town & Country Planning Department had supplied the copies of the Punjab Scheduled Roads and Controlled Areas Restriction of Unregulated Development Rules, 1965 framed under the Punjab Scheduled Roads and Controlled Areas Restriction of Unregulated Development Act, 1963 for the scrutiny of the Committee.
51.	8.11.2011	7	<ol style="list-style-type: none"> 1. Resumption of scrutiny of the Punjab Scheduled Roads and Controlled Areas restriction of Unregulated Development Rules, 1965 framed under the Punjab Scheduled Roads and Controlled Areas Restriction of Unregulated Development Act, 1963. 2. Watching of implantation of the observations/recommendations as contained in 39th Report. 3. The Committee decided to hold its own meeting at Haryana Bhawan, New Delhi on 11 th November, 2011.
52.	11.11.2011 (New Delhi)	7	<ol style="list-style-type: none"> 1. Copies of Rules placed before the Committee. 2. Study of Haryana Tax on Luxuries Act, 2007.
53.	14.11.2011	4	<ol style="list-style-type: none"> 1. Paper placed before the Committee. 2. The Committee decided to scrutinize the Punjab Scheduled Roads and Controlled Areas restriction of Unregulated Development Rule, 1965 framed under the Punjab Scheduled Roads and Controlled Areas Restriction of Unregulated Development Act, 1963 on receipt of revised amended up to date copies of the aforesaid Rules. 3. The Committee went through the provisions of Haryana Tax on Luxuries Act, 2007. 4. The Committee decided to hold its own meetings at Haryana Bhawan, New Delhi on 18th November, 2011 and P.W.D Rest House, Sirsa on 25th November, 2011.

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54.	18.11.2011 (New Delhi)	6	Study of the Haryana Tax on Luxuries Act, 2007.
55.	22.11.2011	3	<ol style="list-style-type: none"> 1. Confirmation of the Proceedings. 2. Study of the Haryana Tax on Luxuries Act, 2007. 3. The Committee decided to hold its own meeting at Ottu Lake, Sirsa on 28th November, 2011.
56.	25.11.2011 (Sirsa)	7	Study of the Haryana Tax on Luxuries Act, 2007.
57.	28.11.2011 Ottu Lake (Sirsa)	6	<ol style="list-style-type: none"> 1. Study of the Haryana Tax on Luxuries Act, 2007. 2. The Committee decided to hold its own meeting at Haryana Bhawan, New Delhi on 2nd December, 2011.
58.	2.12.2011 (New Delhi)	7	Study of the Haryana Tax on Luxuries Act, 2007.
59.	5.12.2011	7	<ol style="list-style-type: none"> 1. Paper placed before the Committee. 2. Scrutiny of the Haryana Tax on Luxuries Rules, 2008 framed under the Haryana Tax on Luxuries Act, 2007. 3. The Committee decided to hold its own meeting at Haryana Bhawan, New Delhi on 9th December, 2011.
60.	9.12.2011 (New Delhi)	6	<ol style="list-style-type: none"> 1. Resumption of scrutiny of the Haryana Tax on Luxuries Rules, 2008 framed under the Haryana Tax on Luxuries Act, 2007. 2. The Committee decided to undertake study tour to the States of Tamil Nadu, Kerala, Maharashtra and Union Territory of Puducherry <i>w.e.f.</i> 2.1.2012 to 14.1.2012. The Committee also decided to hold its own meetings at Haryana Bhawan, New Delhi, Kanya Kumari, Rameshwarm, Madurai, Puducherry and Pune on 5th, 7th, 8th, 10th and 12th January, 2012 respectively.
61.	13.12.2011	7	<ol style="list-style-type: none"> 1. Condolence Resolution. 2. The Committee decided to hold oral Examination of various Departments in subsequent meetings.

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			<ol style="list-style-type: none"> 3. Resumption of scrutiny of the Haryana Tax on Luxuries Rules, 2008 framed under the Haryana Tax on Luxuries Act, 2007. 4. The Committee decided to hold its own meeting at P.W.D Rest House/Circuit House Ludhiana (Punjab) on 16th December, 2011.
62.	16.12.2011 Ludhiana (Punjab)	7	Resumption of scrutiny of the Haryana Tax on Luxuries Rules, 2008 framed under the Haryana Tax on Luxuries Act, 2007.
63.	19.12.2011	5	<ol style="list-style-type: none"> 1. Resumption of scrutiny of the Haryana Tax on Luxuries Rules, 2008 framed under the Haryana Tax on Luxuries Act, 2007. 2. The Committee postponed its study tour for the time being to the States of Tamil Nadu, Kerala, Maharashtra and Union Territory of Puducherry which was scheduled to commence <i>w.e.f.</i> 2.1.2012 to 14.1.2012. 3. The Committee decided to hold its own meeting at Ekant Bhawan, Mussoorie (U.K) on 24th December, 20 11.
64.	24.12.2011 Mussoorie (U.K)	6	<ol style="list-style-type: none"> 1. Resumption of scrutiny of the Haryana Tax on Luxuries Rules, 2008 framed under the Haryana Tax on Luxuries Act, 2007. 2. The Committee decided to hold its own meeting at Rest House /Guest House, Jaipur (Rajasthan) on 31st December, 2011.
65.	27.12.2011	7	<ol style="list-style-type: none"> 1. Paper placed before the Committee. 2. Resumption of scrutiny of the Haryana Tax on Luxuries Rules, 2008 framed under the Haryana Tax on Luxuries Act, 2007. 3. The Committee decided to revise its study tour to the States of Tamil Nadu, Kerala & Union Territory of Puducherry <i>w.e.f.</i> 7.1.2012 to 17.1.2012. The Committee also decided to hold its own meetings at Haryana Bhawan, New Delhi on 7.1.2012 and 17.1.2012 at Kanya Kumari, Rameshwarm, and Madurai on 10th, 12th and 13th January, 2012 respectively.

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66.	31.12.2011 Jaipur (Rajasthan)	6	Resumption of scrutiny of the Haryana Tax on Luxuries Rules, 2008 framed under the Haryana Tax on Luxuries Act, 2007.
67.	3.01.2012	6	<ol style="list-style-type: none"> 1. Paper placed before the Committee. 2. (i) Oral examination of the Financial Commissioner and Principal Secretary to Government, Haryana, Health Department regarding Non-implementation of the observations/recommendations of the Committee made in respect of the Punjab Ayurvedic and Unani Practitioner's (General) Rules, 1964 framed under the Punjab Ayurvedic and Unani Practitioner's Act, 1963. (ii) Oral examination of the Financial Commissioner and Principal Secretary to Government, Haryana, Animal Husbandry & Dairying Department regarding Non-implementation of the observations/recommendations of the Committee made in respect of the Punjab Animal Contagious Disease Rules, 1953 framed under the Punjab Livestock and Birds Diseases Act, 1948.
68.	7.01.2012 (New Delhi)	7	Resumption of scrutiny of the Haryana Tax on Luxuries Rules, 2008 framed under the Haryana Tax on Luxuries Act, 2007.
69.	9.01.2012 (Thiruvananthapuram)	5	As per communication conveyed by the Kerala Legislative Assembly Secretariat on 08-1-2012, the meeting with the Sister Committee was not possible due to inconvenient time schedule of the sister Committee of Kerala Legislative Assembly. The Committee however, supplied its questionnaire for obtaining the reply.
70.	10.01.2012 (Kanya Kumari)	5	The Committee perused the reply received from the Urban Local Bodies Department Haryana. Thereafter, the Committee watched the implementation work regarding observations/recommendations made by the previous Committee in respect of the Haryana Municipal (Sanitation and Public Health) Bye-laws, 1976 framed under the Haryana Municipal Act, 1973, as contained in its 35th-36th Reports.

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71.	12.01.2012 (Rameshwaram)	5	The Committee watched the implementation of work regarding observations/recommendations made by the previous Committee in respect of the Punjab Land Revenue Rules framed under the Punjab Land Revenue Act, 1887 as contained in its 36th-38th Reports and observed that the Department concerned has amended the relevant Rules in the light of observations/recommendations made by the Committee vide notification dated 23rd July, 2008.
72.	13.01.2012 (Madurai)	5	The Committee perused the Notification dated 27.9.2010 vide which the observations/recommendations made on the Haryana Panchayati Raj Rules, 1995 framed under the Haryana Panchayati Raj Act, 1994 as contained in its 37th Report had have been implemented. The Committee observed that no further action was required.
73.	15.01.2012 (Puducherry)	4	As per communication conveyed by the Puducherry Legislative Assembly Secretariat on 14-1-2012, the meeting with the sister Committee was not possible due to inconvenient time schedule of the sister Committee of Puducherry Legislative Assembly. The Committee however, supplied its questionnaire for obtaining the reply.
74.	17.01.2012 (New Delhi)	7	<ol style="list-style-type: none"> <li data-bbox="548 1139 1038 1448">1. The Committee perused the Notification dated 14.9.2009 vide which the observations/recommendations made by the Committee have also been incorporated in the New Rules <i>i.e.</i> the Haryana Juvenile Justice (Care and Protection of Children) Rules, 2009. The Committee observed that no further action was required to be taken in the matter. <li data-bbox="548 1466 1038 1557">2. The Committee decided to hold its own meeting at Tikkar Taal (Morni Hills) on 20th January, 2012.
75.	20.01.2012 Tikkar Taal (Morni Hills)	7	Paper placed before the Committee.

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76.	23.01.2012	7	<ol style="list-style-type: none"> 1. The Committee partly drafted its 40th Report for the year 2011-2012. 2. Further observations/recommendations made by the Committee in 35th & 36th Reports. 3. The Committee decided to hold its own meeting at Haryana Bhawan, New Delhi on 27th January, 2012.
77.	27.01.2012 (New Delhi)	7	Further observations/recommendations made by the Committee in 37th Report.
78.	30.01.2012	6	<ol style="list-style-type: none"> 1. Paper placed before the Committee. 2. (i) Oral examination of the Financial Commissioner and Principal Secretary to Government, Haryana, Home Department regarding Non-implementation of the observations/recommendations of the Committee made in respect of the Haryana Home Guards Rules, 1980 framed under the Haryana Home Guards Act, 1974 as contained in 38th & 39th Reports. (ii) Oral examination of the Financial Commissioner and Principal Secretary to Government, Haryana, Forests Department regarding Non-implementation of the observations/recommendations of the Committee made in respect of the Wild Life (Protection) Haryana Rules, 1974 framed under the Wild Life (protection) Act, 1972 as contained in 39th Report. 3. The Committee decided to hold its own meeting at Haryana Bhawan, New Delhi on 3rd February, 2012.
79.	3.02.2012 (New Delhi)	7	The Committee partly drafted its 40th Report for the year 2011-2012.
80.	6.02.2012	7	<ol style="list-style-type: none"> 1. Paper placed before the Committee. 2. The Committee partly drafted its 40th Report for the year 2011-2012. 3. The Committee decided to hold its own meeting at Benmore Circuit House, Shimla (H.P) on 10th February, 2012.

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81.	10.02.2012 (Shimla)	7	<ol style="list-style-type: none"> 1. Paper placed before the Committee. 2. The Committee partly drafted its 40th Report for the year 2011-2012.
82.	14.02.2012	6	<ol style="list-style-type: none"> 1. Paper placed before the Committee. 2. Confirmation of proceedings. 3. The Committee partly drafted its 40th Report for the year 2011-2012. 4. The Committee decided to hold its own meeting at Dabchick Tourist Complex, Hodal (Palwal) on 18th February, 2012.
83.	18.02.2012 Dabchick (Hodal)	5	The Committee drafted and finalized the 40th Report of the Committee for the year 2011-12.
84.	13.03.2012	7	<ol style="list-style-type: none"> 1. Watching of implementation of observations/ recommendations made in 39th Report. 2. The Committee decided to undertake a study tour to the States of the Madhya Pradesh and Rajasthan <i>w.e.f.</i> 24.3.2012 to 30.3.2012. The Committee also decided to hold its own meetings at Haryana Bhawan, New Delhi on 16th March, 2012 at 2.00 P.M., 24th March, 2012 at 9.00 AM. and 30th March, 2012 at 4.00 P.M. and also at Gwalior, Indore, Ujjain, and Kota on 25th, 27th, 28th & 29th March, 2012 at 10.00 AM. respectively and meeting with sister Committee of Madhya Pradesh Legislative Assembly on 26th March, 2012 at Bhopal at 10.00 AM.
85.	16.03.2012 (New Delhi)	7	The Committee observed that the copies of 40th Report of the Committee on Subordinate Legislation be sent to other States on reciprocal basis.
86.	19.03.2012	8	The Committee observed that copies of 40th Report of the Committee be sent to all the concerned Departments of the Government for implementing the observations/recommendations made by the Committee in the said report.

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87.	24.03.2012 (New Delhi)	7	The Committee watched the implementation of recommendations/observations made by the Committee in respect of the Punjab Ayurvedic and Unani Practitioner's (General) Rules, 1964 framed under the Punjab Ayurvedic and Unani Practitioner's Act, 1963.
88.	25.03.2012 Gwalior (M.P.)	4	<p>1. The Committee watched the implementation of recommendations/observations made by the Committee in respect of the Punjab Animal Contagious Diseases Rules, 1953 framed under the Punjab Livestock and Birds Diseases Act, 1948.</p> <p>2. The Committee was informed by the Madhya Pradesh Legislative Assembly Secretariate that due to Budget Session, their Secretariat was unable to provide suitable Government accommodation and the meeting with the sister Committee was not possible on 26-3-2012 at Bhopal.</p> <p>The Committee decided in its meeting held on 25-03-2012 at 10.00 A.M. at Gwalior (M.P) that the next meeting will be held on 26-03-2012 at Biaora, Distt. Rajgarh (M.P) instead of Bhopal.</p>
89.	26.03.2012 Biaora Distt. Rajgarh (M.P)	4	The Committee watched the implementation of recommendations/observations made by the Committee in respect of the Haryana Municipal (Tax on Buildings and Land) Rules, 1987 framed under the Haryana Municipal Act, 1973.
90.	27.03.2012 Indore (M.P)	4	The Committee watched the implementation of recommendations/observations made by the Committee in respect of the Haryana Home Guards Rules, 1980 framed under the Haryana Home Guards Act, 1974.
91.	28.03.2012 Ujjain (M.P)	4	The Committee watched the implementation of recommendations/observations made by the Committee in respect of the Punjab Village Common Lands (Regulation) Rules, 1964 framed under the Punjab Village Common Lands (Regulation) Act, 1961.

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92.	29.03.2012 Kota (Rajasthan)	6	The Committee watched the implementation of recommendations/observations made by the Committee in respect of the Haryana Regulation of Property Dealers and Consultants Rules, 2009 framed under the Haryana Regulation of Property Dealers and Consultants Act, 2008.
93.	30.03.2012 (New Delhi)	6	The Committee watched the implementation of recommendations/observations made by the Committee in respect of the Wild Life (Protection) Haryana Rules, 1974 framed under the Wild Life (Protection) Act, 1972.

Meetings at Places other than Chandigarh.

The Committee held its meetings on the following dates and places :—

Sr. No.	Place	Date	Sr. No.	Place	Date
1.	New Delhi	20.05.11	2.	Kasauli (HP)	26.05.11
3.	New Delhi	03.06.11	4.	New Delhi	10.06.11
5.	Nainital (UK)	17.06.11	6.	New Delhi	24.06.11
7.	New Delhi	01.07.11	8.	New Delhi	08.07.11
9.	New Delhi	15.07.11	10.	Amritsar (Pb)	21.07.11
11.	Ludhiana (Pb)	22.07.11	12.	New Delhi	29.07.11
13.	New Delhi	05.08.11	14.	Mussoorie (UK)	11.08.11
15.	New Delhi	26.08.11	16.	New Delhi	02.09.11
17.	Shimla (HP)	09.09.11	18.	Sirsa	16.09.11
19.	Fatehabad	24.09.11	20.	Ottu Lake, Sirsa	30.09.11
21.	Fatehabad	04.10.11	22.	Churu, Rajasthan	07.10.11
23.	Parwanoo (HP)	21.10.11	24.	New Delhi	28.10.11
25.	New Delhi	04.11.11	26.	New Delhi	11.11.11
27.	New Delhi	18.11.11	28.	Sirsa	25.11.11
29.	Ottu Lake, Sirsa	28.11.11	30.	New Delhi	02.12.11
31.	New Delhi	09.12.11	32.	Ludhiana (Pb.)	16.12.11
33.	Mussoorie (UK)	24.12.11	34.	Jaipur(Raj.)	31.12.11
35.	New Delhi	07.01.12	36.	Thiruvananthapuram	09.01.12

Sr. No.	Place	Date	Sr. No.	Place	Date
37.	Kanya kumari	10.01.12	38.	Rameshwarm	12.01.12
39.	Madurai	13.01.12	40.	Puducherry	15.01.12
41.	New Delhi	17.01.12	42.	Tikkar Taal (Morni Hills)	20.01.12
43.	New Delhi	27.01.12	44.	New Delhi	03.02.12
45.	Shimla (H.P)	10.02.12	46.	Dabchick (Hodal)	18.02.12
47.	New Delhi	16.03.12	48.	New Delhi	24.03.12
49.	Gwalior (M.P)	25.03.12	50.	Biaora (M.P)	26.03.12
51.	Indore (M.P)	27.03.12	52.	Ujjain (M.P)	28.03.12
53.	Kota (Raj.)	29.03.12	54.	New Delhi	30.03.12

Report Presented

The Committee presented its 40th Report for the year 2011-2012 to the House on the 9th March, 2012.

Proceedings

A record of the proceedings of the Committee has been kept in the Haryana Vidhan Sabha Secretariat.

THE COMMITTEE OF PRIVILEGES

The Committee of Privileges consisting of ten Members which was nominated by the Hon'ble Speaker on 14 December, 2009 under Rule 284 (I) of the Rules of the Procedure and Conduct of the Business in the Haryana Legislative Assembly continued to function during the period under Review.

Dr. Raghuvir Singh Kadian, MLA was nominated by the Hon'ble Speaker as Chairperson of the Committee. The names of the members of the Committee were as under:—

Sr. No.	Name of Member	Designation
1.	Dr. Raghuvir Singh Kadian, MLA	Chairman
2.	Sh. Anand Singh Dangi, MLA	Member
*3.	Sh. Rajinder Singh Joon, MLA	Member
*4.	Sh. Naresh Shrama, MLA	Member
5.	Rao. Dharam Pal, MLA	Member
6.	Smt. Sumita Singh, MLA	Member
7.	Sh. Anand Kaushik, MLA	Member
8.	Sh. Rajbir Singh Barara, MLA	Member
9.	Col. Raghbir Singh, MLA	Member
10.	Sh. Phool Singh Kheri, MLA	Member
11.	Sh. Prithi Singh, MLA	Member

The Committee held 48 meetings during the period from 1st April, 2011 to 31st March, 2012. The names of the members and number of meeting attended by each of them are shown in the following table:—

Sr. No.	Name of Member	Designation	Number of meeting attended
1.	Dr. Raghuvir Singh Kadian, MLA	Chairman	48
2.	Sh. Anand Singh Dangi, MLA	Member	25
*3.	Sh. Rajinder Singh Joon, MLA	Member	6
*4.	Sh. Naresh Shrama, MLA	Member	32
5.	Rao. Dharam Pal, MLA	Member	5
6.	Smt. Sumita Singh, MLA	Member	18
7.	Sh. Anand Kaushik, MLA	Member	30
8.	Sh. Rajbir Singh Barara, MLA	Member	9
9.	Col. Raghbir Singh, MLA	Member	10
10.	Sh. Phool Singh Kheri, MLA	Member	9
11.	Sh. Prithi Singh, MLA	Member	20

* Shri Rajender Singh Joon, M.L.A. resigned from the membership of the Privileges Committee with effect from 25th May, 2011 and Shri Naresh Sharma M.L.A. was nominated by the Hon'ble Speaker as Member of the Privileges Committee in place of Shri Rajender Singh Joon M.L.A. w.e.f. 26th May, 2011.

MEETINGS HELD AND BUSINESS TRANSACTED

Sr. No.	Date of Meetings	Members Present	Business Transacted
1	2	3	4
1.	5.4.2011	9	<p>(i) The Committee considered the privilege issues against Sh. Om Prakash Choutala, MLA given notices of by Sh. Kuldeep Sharma, MLA (now Hon'ble Speaker), Sh. Bharat Bhushan Batra, MLA and Sh. Aftab Ahmed, MLA.</p> <p>(ii) On receipt of report of undelivered letter from Dispatch Section of Haryana Vidhan Sabha Secretariat, the Committee decided that another letter may again be sent to Shri Om Prakash Chautala, MLA at his local address to appear before the Committee for oral examination on 13th April, 2011 at 12.15 P.M.</p>
2.	13.4.2011	9	<p>(i) The Committee observed that despite service of summons upon the contemnor and various intimations sent to him at his permanent place of residence and official address of the Leader of Opposition besides wireless message at the address of his permanent residence, the contemnor did not appear before the Committee for his oral examination/ evidence. To give ample opportunity to the contemnor to defend his case, the Committee was of the view that a last communication may again be sent to the contemnor by registered post at his permanent place of residence and official residence provided to him as Leader of Opposition besides wireless message at his permanent place of residence as to why the ex- parte proceeding should not be initiated against him in the matter. The oral examination of the Contemnor was fixed for 27th April, 2011 at 12.15 P.M. in the Committee Room of Haryana Vidhan Sabha Secretariat, Chandigarh.</p> <p>(ii) The Committee further decided to hold its own meeting on 4.5.2011 at Chandigarh, on 6th May, 2011 at Manali and on 8 th May, 2011 Manikaran (Himachal Pradesh).</p>

1	2	3	4
			The Committee also decided to hold its Next meeting on 20th April, 2011 at 12.00 noon at Chandigarh.
3.	20.4.2011	9	(i) Paper placed before the Committee. (ii) Confirmation of proceedings.
4.	27.4.2011	5	(i) The application of Shri Om Prakash Chautala, MLA dated 27th April, 2011 placed before the Committee for giving another date for his oral examination. (ii) The Committee decided to hold the oral examination of Shri Om Prakash Chautala, MLA in the matter of privilege motion given notice of by Shri Bharat Bhushan Batra, MLA on 11th May, 2011 at 12.15 P.M. (iii) The Committee decided to hold its next meetings on 4th May, 2011, 11th May, 2011 and 18th May, 2011 at 12 noon at Chandigarh. The Committee also decided to holds its own meetings on 13th May, 2011 at Manali, 15th May, 2011 at Manikaran and on 17th May, 2011 at Bhakhra Nangal (Himachal Pradesh).
5.	4.5.2011	10	(i) The report of the Peon regarding non-delivery of letter dated 27th April, 2011 addressed to Shri Om Prakash Chautala, MLA, contemnor at his official address containing the intimation for his oral examination was placed before the Committee. (ii) The Committee was also apprised of the position that no information has been received regarding registered letter which was sent at the permanent address of the contemnor.
6.	11.5.2011	7	(i) The report of the Special Messenger regarding non-delivery of notice of meeting dated 4th May, 2011 addressed to Shri Om Prakash Chautala, MLA, contemnor at his official address and local address <i>i.e.</i> Kothi No. 3019, Sector 19-C, Chandigarh containing the intimation to appear before the Committee on 11th May, 2011 in the matter of privilege

1	2	3	4
			<p>issue given notice of by She Bharat Bhushan Batra, MLA was placed before the Committee.</p> <p>(ii) The Committee was also apprised of the position that no information has been received regarding registered letter which was sent at the permanent address of the contemnor.</p> <p>(iii) The letter dated 11th May, 2011 received from Shri Om Prakash Chautala, MLA expressing his inability to appear before the Committee of Privileges on 11th May, 2011 as he is on foreign visit on the invitation of the Sikh Gurdwara Mission, Indonesia to attend the annual Sangat Meet at Jakarta & requesting to adjourn the meeting in question, was placed before the Committee.</p> <p>(iv) The Committee decided that the contemnor may be given another date for his oral examination of She Om Prakash Chautala, MLA in the matter of privilege motion given notice of by Shri Bharat Bhushan Batra, MLA on 25th May, 2011 at 12.15 P.M. at Chandigarh.</p>
7.	18.5.2011	6	<p>(i) Undelivered letter dated 12.5.2011 addressed to She Om Prakash Chautala, MLA/Leader of Opposition which was sent at the official/local address of the contemnor regarding notice of meeting fixed for 25.5.2011 for his oral examination/evidence, was placed before the Committee and the Committee noted its contents.</p> <p>(ii) The Committee was also apprised of the position that the letter sent by registered post at the permanent place of residence of the contemnor has not been received back so far.</p>
8.	25.5.2011	7	<p>(i) The report of the Special Messenger regarding non-delivery of notice of meeting dated 18th May, 2011 which was sent to Shri Om Prakash Chautala, MLA, contemnor at his official address and local address <i>i.e.</i> Kothi No. 3019, Sector 19-C, Chandigarh containing the intimation to appear before the Committee on 25th May, 2011 in the matter of privilege</p>

1	2	3	4
			<p>issue given notice of by She Bharat Bhushan Batra, MLA was placed before the Committee and the Committee noted its contents.</p> <p>(ii) The Committee was also apprised of the position that no information has been received regarding registered letter which was sent at the permanent address of the contemnor.</p> <p>(iii) The letter dated 25th May, 2011 received from Shri Om Prakash Chautala, MLA expressing his inability to appear before the Committee of Privileges on 25th May, 2011 wherein it was mentioned that wife of Sardar Parkash Singh Badal, Hon'ble Chief Minister, Punjab has expired on 24th May, 2011 and keeping in view the social and political aspects, he has to attend the funeral of demised soul on 25th May, 2011 at village- Badal, Distt.- Mukatsar, Punjab & requesting to fix any other date for his appearance, was placed before the Committee.</p> <p>(iv) The Committee decided that the contemnor may be given another date for his oral examination of Sh. Om Prakash Chautala, MLA keeping in view of the reason mentioned in the application in the matter of privilege motion given notice of by Shri Bharat Bhushan Batra, MLA on 8th June, 2011 at 12.15 P.M. at Chandigarh.</p> <p>(v) Confirmation of proceedings.</p>
9.	2.6.2011	7	<p>(i) The report of the Special Messenger regarding non-delivery of notice of meeting dated 25th May, 2011 which was sent to Shri Om Prakash Chautala, MLA, contemnor at his official address and local address <i>i.e.</i> Kothi No. 3019, Sector 19-C, Chandigarh containing the intimation to appear before the Committee on 8th June, 2011 in the matter of privilege issue given notice of by Sh. Bharat Bhushan Batra, MLA was placed before the Committee and the Committee noted its contents.</p> <p>(ii) Confirmation of proceedings.</p>

1	2	3	4
10.	8.6.2011	4	Meeting adjourned for want of quorum.
11.	16.6.2011	4	Meeting adjourned for want of quorum.
12.	22.6.2011	4	Meeting adjourned for want of quorum.
13.	29.6.2011	3	Meeting adjourned for want of quorum.
14.	6.7.2011	4	Meeting adjourned for want of quorum. However, the provisions of Rule 207 (3) were brought to the notice of the Chairperson for information.
15.	13.7.2011	4	Meeting adjourned for want of quorum.
16.	20.7.2011	1	Meeting adjourned for want of quorum ..
17.	27.7.2011	5	(i) Letter dated 8th June, 2011 received from Sh. Om Prakash Chautala, MLA expressing his inability to appear before the Committee of Privileges on 8th June, 2011 as he has to appear before the Hon'ble Court of Sh. P.S. Teji, Special Judge, C.B.I Court, Karkarduma at Delhi in case of CBI Vs Om Prakash Choutala on the same date, was placed before the Committee and the Committee noted its contents. (ii) The Committee decided to summon Sh. Om Prakash Chautala, MLA in its meeting to be held on 10th August, 2011 at 12.15 P.M. in the matter of breach of privilege given notice of by Sh. Bharat Bhushan Batra, MLA against him. (iii) The Committee desired that notices be sent to the contemnor at his official address at Chandigarh and permanent place of residence by registered post as well as communication through wireless message also.
18.	3.8.2011	6	The Committee apprised of the report of the Dispatch Section regarding non-delivery of the letter dated 27th July, 2011 at the local/ official address of the contemnor in the matter of breach of privilege given notice of Sh. Bharat Bhushan Batra, MLA and the Committee noted its contents.
19.	10.8.2011	5	(i) The report of Dispatch Section regarding non delivery of notice of meeting at the local/ official address of Sh. Om Prakash Choutala, MLA, Leader of Opposition, was placed before

1	2	3	4
			the Committee and Committee noted its contents.
			(ii) The application of Shri Om Prakash Chautala, MLA dated 10th August, 2011 placed before the Committee. After perusing the contents of the application, the Committee decided that the Contemnor may be given another date i.e. 24th August, 2011 at 12.15 P.M. for oral examination.
			(iii) The Committee decided that the communication as well as notice of meeting may be sent to the Contemnor at his permanent place of residence by registered post as well as at his official address at Chandigarh.
			(iv) Confirmation of proceedings.
20.	17.8.2011	5	(i) The Committee apprised of the report of the Dispatch Section dated 11th August, 2011 regarding non-delivery of the letter dated 10th August, 2011 at the local/ official address of the contemnor in the matter of breach of privilege given notice of Sh. Bharat Bhushan Batra, MLA and the Committee noted its contents.
			(ii) Confirmation of proceedings.
			(iii) The Committee drafted and finalized the preliminary reports on the Privilege issues against Shri Om Prakash Chautala, MLA given notices of by Shri Kuldeep Sharma, MLA(now Hon'ble Speaker) Shri Bharat Bhushan Batra, MLA and Shri Aftab Ahmed, MLA.
21.	30.8.2011	5	(i) The report of Dispatch Section regarding non delivery of notice of meeting at the local official address of Sh. Om Prakash Choutala, MLA, Leader of Opposition, was placed before the Committee and the Committee noted its contents.
			(ii) The application of Shri Om Prakash Chautala, MLA dated 30.8.2011 placed before the Committee. After perusing the contents of the application and Committee decided that the Contemnor may be given another date i.e

1	2	3	4
			14th September, 2011 for oral examination of Shri Om Prakash Chautala, MLA.
			(iii) The Committee decided that the communication as well as notice of meeting may be sent to the Contemnor at his official address at Chandigarh and permanent place of residence by registered post as well as through wireless message also.
22.	7.9.2011	3	(i) Meeting adjourned for want of quorum. (ii) Confirmation of proceedings.
23.	14.9.2011	3	Meeting adjourned for want of quorum ..
24.	21.9.2011	3	Meeting adjourned for want of quorum ..
25.	27.9.2011	3	Meeting adjourned for want of quorum.
26.	5.10.2011	4	Meeting adjourned for want of quorum.
27.	14.10.201	2	Meeting adjourned for want of quorum.
28.	19.10.201	3	(i) Meeting adjourned for want of quorum. (ii) Confirmation of proceedings.
29.	25.10.201	4	Meeting adjourned for want of quorum.
30.	2.11.2011	5	(i) The Committee considered the Privilege issue against Shri Om Prakash Chautala, MLA given notice of by Shri Kuldeep Sharma, MLA (now Hon'ble Speaker), Shri Bharat Bhushan Batra, MLA and Aftab Ahmed, MLA. (ii) Confirmation of proceedings.
31.	9.11.2011	4	(i) Meeting adjourned for want of quorum. (ii) The Chairperson desired that in addition to the meeting already fixed for 16.11.2011 at Chandigarh, the next meeting of the Committee will be held on 23.11.2011 at 12.00 Noon at PWD Rest House, Sirsa.
32.	16.11.201	3	Meeting adjourned for want of quorum.
33.	23.1.201	4	Meeting adjourned for want of quorum.
34.	12.2011	3	Meeting adjourned for want of quorum
35.	7.12.2011	5	The Committee considered the Privilege issue against Shri Om Prakash Chautala, MLA given notice of by Shri Kuldeep Sharma. MLA (now Hon'ble Speaker) Shri Bharat Bhushan Batra, MLA

1	2	3	4
			and Aftab Ahmed, MLA against him. The Committee decided to hold its next meeting on 14.12.2011 at 12.00 Noon at Chandigarh.
36.	14.12.201	4	Meeting adjourned for want of quorum.
37.	21.12.201	3	Meeting adjourned for want of quorum.
38.	28.12.201	1	Meeting adjourned for want of quorum.
39.	4.1.2012	4	(i) Meeting adjourned for want of quorum. (ii) The Chairperson desired that the next meeting of the Committee of Privilege be fixed for 11.1.2012 at 1.00 P.M. at Haryana Bhawan, New Delhi.
40.	11.1.2012	2	Meeting adjourned for want of quorum.
41.	18.1.2012	5	The Committee considered the Privilege issues against Shri Om Prakash Chautala, MLA given notice of by Shri Kuldeep Sharma. MLA (now Hon'ble Speaker) Shri Bharat Bhushan Batra, MLA and Aftab Ahmed, MLA against him. The Committee decided to hold its next meeting on 25.1.2012 at 12.00 Noon at Chandigarh.
42.	25.1.2012	4	Meeting adjourned for want of quorum.
43.	1.2.2012	2	Meeting adjourned for want of quorum
44.	8.2.2012	4	Meeting adjourned for want of quorum
45.	15.2.2012	6	The Committee drafted and finalized the preliminary reports on the Privileges issues against Sh. Om Prakash Chautala, MLA given notices by Shri Kuldeep Sharma, MLA (now Hon'ble Speaker), Sh. Bharat Bhushan Barra, MLA and Shri Aftab Ahmed, MLA.
46.	14.3.2012	3	Meeting adjourned for want of quorum
47.	21.3.2012	2	Meeting adjourned for want of quorum
48.	28.3.2012	5	The Committee considered the Privilege issues against Shri Om Prakash Chautala, MLA given notice of by Shri Kuldeep Sharma. MLA (now Hon'ble Speaker) Shri Bharat Bhushan Batra, MLA and Aftab Ahmed, MLA against him. The Committee decided to hold its next meeting on 4.4.2012 at 12.00 Noon at Chandigarh.

HOUSE COMMITTEE

1. The House Committee of Haryana Vidhan Sabha consisting of five members was nominated by the Hon'ble Speaker on 28th April, 2011 for the year 2011-2012.
2. Hon'ble Deputy Speaker was Ex-Officio Chairperson of the Committee.
3. The Committee held the 44 (forty four) meetings.
4. The name of the members and number of meetings attended by each of them are given below in the following table:—

Sr. No.	Name of the Member	No. of meetings attended.
1.	Shri Akram Khan, Deputy Speaker.	7
2.	Shri Jai Tirath, MLA	39
3.	Shri Raghubir Singh Tewatia	38
4.	Shri Anil Dhantori, MLA	5
5.	Shri Mamu Ram, MLA	40
*6	Special Invitee Shri Bharat Bhushan Batra, MLA	4

- * Sh. Bharat Bhushan Batra, MLA was nominated as Special Invitee on dated 10-5-2011.
5. The dates of meetings held, the number of Members present and business transacted in each meeting are given below :—

Sr. No.	Date of Meeting	No. of Members present	Business transacted
1	2	3	4
1.	10.5.2011	4	Discussion with the Chief Administrator, Haryana State Agricultural marketing Board Regarding Improvement in the working of Kissan Bhawan, Gurgaon.
2.	16.5.2011	2	Discussion regarding improvement in MLAs Hostel.
3.	23.5.2011	3	Discussion regarding improvement in MLAs Hostel.
4.	6.6.2011	3	Discussion regarding the improvement of MLAs Hostel.
5.	7.6.2011	3	Discussion regarding improvement in MLAs Hostel.

1	2	3	4
6.	13.6.2011	5	Discussion regarding improvement in MLAs Hostel.
7.	20.6.2011	5	Discussion regarding improvement in MLAs Hostel.
8.	27.6.2011	4	Discussion regarding improvement in MLAs Hostel.
9.	4.7.2011	3	Discussion regarding improvement in MLAs Hostel.
10.	11.7.2011	5	Discussion regarding improvement in MLAs Hostel.
11.	20.7.2011	3	Discussion regarding improvement in MLAs Hostel.
12.	22.7.2011	3	Discussion regarding facilities provided to the Hon'ble Members.
13.	23.7.2011	3	Discussion regarding facilities provided to the Hon'ble Members.
14.	24.7.2011	3	Discussion regarding facilities provided to the Hon'ble Members.
15.	1.8.2011	2	Discussion regarding facilities provided to the Hon'ble Members. The Committee decided to hold its own meetings on 20th & 21 st August, 2011 at 2.00 P.M. and at 10.00 A.M. respectively at Circuit House/Rest House, Nanital (Utrachal) .
16.	8.8.2011	3	Discussion regarding improvement in MLAs Hostel.
17.	17.8.2011	3	Discussion regarding improvement in MLAs Hostel.
18.	6.9.2011	3	Discussion regarding improvement in MLAs Hostel.
19.	19.9.2011	2	Discussion regarding facilities provided to the Hon'ble Members.
20.	19.9.2011		No Couroum.
21.	20.9.2011	2	Discussion regarding facilities provided to the Hon'ble Members.
22.	21.9.2011	2	Discussion regarding facilities provided to the Hon'ble Members.
23.	22.9.2011	2	Discussion regarding facilities provided to the Hon'ble Members.

1	2	3	4
24.	26.9.2011	4	Discussion regarding improvement in MLAs Hostel.
25.	9.11.2011	2	Discussion regarding improvement in MLAs Hostel.
26.	15.11.2011	3	Discussion with the Departmental Representatives of P.W.(B&R) Department and Architect Department regarding Improvement in the MLAs Hostel and P.W.(B&R) Rest Houses at Jagadhari and Yamuna Nagar.
27.	21.11.2011	2	Discussion regarding improvement in MLAs Hostel.
28.	28.11.2011	3	Discussion regarding improvement in MLAs Hostel.
29.	5.12.2011	4	Discussion regarding improvement in MLAs Hostel.
30.	14.12.2011	3	Discussion regarding improvement in MLAs Hostel.
31.	21.12.2011	2	Papers placed before the Committee and Discussion regarding improvement in MLAs Hostel.
32.	28.12.2011	1	The Member and officer present waited till 3.45 PM. But there was no quorum. Hence, no business could be transacted.
33.	9.1.2012	4	Paper placed before the Committee. The Committee also discussed about the matter of allotment of MLAs Flats, etc.
34.	16.1.2012	4	Discussion regarding improvement in MLAs Hostel.
35.	22.1.2012	3	Discussion regarding improvement in MLAs Hostel.
36.	24.1.2012	3	Discussion regarding improvement in MLAs Hostel.
37.	1.2.2012	3	Discussion regarding improvement in MLAs Hostel.
38.	9.2.2012	3	Own Meeting held at Suraj Kund and Discussion regarding improvement in MLAs Hostel.
39.	11.2.2012	3	Own Meeting held at Delhi and Discussion regarding improvement in MLAs Hostel.

1	2	3	4
40.	15.2.2012	3	Discussion regarding improvement in MLAs Hostel.
41.	13.3.2012	2	Discussion regarding improvement in MLAs Hostel. The Committee also decided to hold a study tour to the State of Goa & Maharashtra from 26-3-2012 to 30-3-2012. The Committee decided to hold its meeting on 26-3-2012 at 9.30A.M.
42.	21.3.2012	3	Discussion regarding improvement in MLAs Hostel.
43.	26.3.2012	3	Discussion regarding improvement in MLAs Hostel.
44.	27.3.2012	3	Meeting with the Officers with the Goa Assembly Panjim at 2.00P.M. Discussion regarding facilities provided to the Hon 'ble Members in the other State.
45.	29.3.2012	3	The Assembly of Mumbai Legislator Assembly was in session discussion not held.

Proceedings.

A set of the proceedings of the Committee has been kept in the Haryana Vidhan Sabha.

LIBRARY COMMITTEE

The Committee consisting of six members was nominated by the Hon'ble Speaker on 28th April, 2011, Vide notification No.HVS/LIB./2011-12/32,dated 28th April, 2011 for the year 2011-12.

Shri Rajinder Singh Joon a member of the Committee was appointed as Chairperson of the Committee.

The Committee held 54 meetings during the period under review.

The names of the members and number of meetings attended by each member are given below:—

Sr. No.	Name of Members	Number of meetings attended
1.	Shri Rajinder Singh Joon, MLA	Chairperson 51
2.	Shri Devender Kumar Bansal, MLA	Member 08
3.	Shri Sri Krishan Hooda, MLA	Member 34
4.	Shri Mohd Illyas, MLA	Member 33
5.	Shri Bahadur Singh, MLA	Member 52
6.	Shri Dilbag Singh, MLA	Member 20
*7.	CoI. Raghbir Singh (Badhra), MLA	SpI. Invitee 51
** 8.	Shri Prithi Singh, MLA	SpI. Invitee 43
*** 9.	Sardar Jarnail Singh, MLA	SpI. Invitee 03

* Shri Raghbir Singh (Badhra), M.L.A. was appointed by the Hon'ble Speaker as Special Invitee *w.e.f.* 11-05-2011 to serve the Library Committee for the remaining period of year 2011-12.

** Shri Prithi Singh, M.L.A. was appointed by the Hon'ble Speaker as Special Invitee *w.e.f.* 24-06-11 to serve the Library Committee for the remaining period of year 2011-12.

*** Sardar Jarnail Singh, M.L.A. was appointed by the Hon'ble Speaker as Special Invitee *w.e.f.* 02-02-2011 to serve the Library Committee for the remaining period of year 2011-12.

MEETINGS HELD AND BUSINESS TRANSACTED

Details regarding the dated of the meetings held numbers of meetings, Number of members, Including Special Invitee present and business transacted in each meeting are as given below :—

Sr. No.	Date	Number of Members (Incl. Spl. Invitee)	Business transacted
1	2	3	4
1.	03-05-2011	3	The Under Secretary Welcomed the members of the Library Committee and explained to them the scope and functions the Committee. It was also recommended for continuation of Newspapers/ Magazines etc. for the year 2011-12 as per past practice.
2.	11-05-2011	1	No work was transacted as there was no quorum. Hence, no business could be transacted.
3.	18-05-2011	5	The Committee decided that like that of previous year, the book in English, Hindi, Punjabi etc. on different subjects be purchased for the use of Library on basis of discount recommended by G.O.C. for the year 2011-12.
4.	25-05-2011	5	The Committee selected thirteen books for the use of Library.
5.	28-05-2011 New Delhi	5	The Committee selected ten books for the use of Library.
6.	01-06-2011	4	The Committee selected five books for the use of Library.
7.	08-06-2011	3	The Committee placed on record its deep sense of sorrow on the sad demise of Shri Bhajan Lal, M.P., former Chief Minister. The Committee resolves to send its heartfelt condolence to the members of the bereaved family to bear this irreparable loss.
8.	13-06-2011	4	Some books were placed before the Committee, but the Committee did not select any book. The Committee decided to hold its meetings at Haridwar and

1	2	3	4
			Mussoorie. The Chairperson of the Committee confirmed the proceedings of earlier meetings.
9.	22-06-2011	6	The Committee selected five books for the use of Library.
10.	30-06-2011 (Haridwar)	7	The Committee selected nine books for the use of Library.
11.	02-07-2011 (Mussoorie)	7	The Committee selected one book including volume 1,2,3 for the use of Library.
12.	06-07-2011	6	The Committee selected four books for the use of Library.
13.	13-07-2011	6	The Committee selected four books for the use of Library.
14.	20-07-2011	4	In the absence of Chairperson (Shri Rajinder Singh Joon), Shri Mohd. Ilyas, a member of the Committee was chosen to preside over the meeting. Books were placed before the Committee, but the Committee did not select any book.
15.	27-07-2011	5	In the absence of Chairperson (Shri Rajinder Singh Joon), Shri Sri Krishan Hooda, a member of the Committee was chosen to preside over the meeting. Books were placed before the Committee, but the Committee did not select any book.
16.	04-08-2011	5	The Committee selected eight books including volume 1 to 10 of one book for the use of Library.
17.	10-08-2011	7	The Committee selected twenty one books for the use of Library.
18.	17-08-2011	5	The Committee selected eighteen books for the use of Library. The Chairperson of the Committee confirmed the proceedings of earlier meetings.
19.	01-09-2011	6	The Committee selected five books for the use of Library. The Committee discussed the tour programme to be under taken by the Committee <i>w.e.f.</i> 13.09.2011 at New Delhi and 14.09.2011 to 23.09.2011 to the State Rajasthan.

1	2	3	4
20.	08-09-2011	5	The Committee selected one book for the use of Library. The Committee decided to postpone the tour programme which is to be commenced <i>w.e.f.</i> from 13.9.11 to 23.9.11 to the state of Rajasthan.
21.	12-09-2011	4	The Committee places on record its deep sense of sorrow and grief over the sad and untimely demise of Shri Gain Chand Oadh, MLA. The Committee prayed the Almighty to give peace to the departed soul and strength to the bereaved family to bear this irreparable loss.
22.	19-09-2011	6	The Committee selected five books for the use of Library.
23.	26-09-2011	5	The Committee selected nine books for the use of Library.
24.	03-10-2011	4	The Committee selected ten books for the use of Library.
25.	12-10-2011	5	The Committee selected twelve books for the use of Library. The Chairperson of the Committee confirmed the proceedings of earlier meetings.
26.	18-10-2011	6	The Committee selected three books including volume (12 to 14) of one book for the use of Library. The Committee discussed the tour programme to be undertaken by the Committee <i>w.e.f.</i> 02-11-2011 Amritsar, Punjab and 04-11-2011 to 07-11-2011 to the state of J.&K.
27.	24-10-2011	5	Some books were placed before the Committee, but the Committee did not select any book. The Chairperson of the Committee confirmed the proceedings of earlier meetings.
28.	02-11-2011	6	Some books were placed before the Committee; but the Committee did not select any book.
29.	03-11-2011 (Amritsar)	6	Some books were placed before the Committee, but the Committee did not select any book.
30.	05-11-2011 Katra (J. & K.)	6	Some Books were placed before the Committee, but the Committee did not select any book.

1	2	3	4
31.	06-11-2011 Katra (J. & K.)	5	Some books were placed before the Committee, but the Committee did not select any book.
32.	09-11-2011	5	Some books were placed before the Committee, but the Committee did not select any book. The Chairperson of the Committee confirmed the proceedings of earlier meetings.
33.	14-11- 2011	6	The Committee selected two books for the use of Library.
34.	21-11-2011	6	Some books were placed before the Committee, but the Committee did not select any book.
35.	28-11-2011	6	The Committee selected two books for the use of Library.
36.	05-12-2011	6	Some books were placed before the Committee, but the Committee did not select any book.
37.	12 -12-2011	6	The Committee expressed its heartfelt Condolences on the sad demise of Shri Pandit Chirnji Lal, Ex-Member of parliament, Former Minister of Haryana and father of Shri Kuldeep Sharma, Hon'ble Speaker. The Committee resolves to send its heartfelt condolences to the member's bereaved family.
38.	19-12-2011	7	Some books were placed before the Committee, but the Committee did not select any book. The Committee decided to undertake its study tour to visit the State of Rajasthan 28-12-2011 to 04-01-2012.
39.	28-12-2011 (New Delhi)	7	The Committee discussed regarding the improvement in Library of Haryana Vidhan Sabha.
40.	30-12-2011 Jaipur	6	The Committee discussed and taken various steps for the improvement of Library of Haryana Vidhan Sabha.
41.	31-12-2011 Udaipur	7	The Committee discussed and taken various steps for the improvement of Library of Haryana Vidhan Sabha.

1	2	3	4
42.	03-01-2012 Ajmer	7	The Committee discussed and taken various steps for the improvement of Library of Haryana Vidhan Sabha.
43.	09-01-2012	6	The Committee selected three books for the use of Library.
44.	16-01-2012	5	The Committee selected four books for the use of Library. The Committee decided to undertake its study tour to visit the State of Himachal Pradesh 1-2-2012 to 02-02-2012.
45.	23-01-2012	6	The Committee selected five books for the use of Library.
46.	30-01-2012	7	The Committee selected four books including volume 1, 2,3 of one book for the use of Library.
47.	01-02-2012 Shimla (H.P.)	6	The Committee places on record its deep sense of sorrow and grief over the sad and untimely demise of Col. Rao Ram Singh Ex. Speaker Haryana Vidhan Sabha. The Committee prayed the Almighty to give peace to the departed soul and strength to the bereaved family to bear this irreparable loss.
48.	02-02-2012 Kufri (H.P.)	6	The Committee discusses regarding improvement in Library of Haryana Vidhan Sabha.
49.	06-02-2012	6	The Committee selected five books for the use of Library.
50.	13-02-2012	4	The Committee selected three books for the use of Library. The Chairperson of the Committee confirmed the proceedings of earlier meetings.
51.	17-02-2012	5	The Committee selected two books for the use of Library.
52.	14-03-2012	3	The Committee selected five books for the use of Library. Chairperson of the Committee confirmed the proceedings of earlier meetings.
53.	21-03-2012	8	Books were placed before the Committee, but the Committee did not select any book. Chairperson of the Committee confirmed the proceedings of earlier meetings.

1	2	3	4
54.	26-03-2012	7	Books were placed before the Committee, but the Committee did not select any book. Chairperson of the Committee confirmed the proceedings of earlier meetings.

The Committee which was constituted in the year 2011-12 selected the publication on the different subjects. The value of publication purchased during the period under review for the year 2011-12 including the cost of Newspapers/ Periodicals/magazines/ Government Publication etc. was Rs. 2,35,460/- .

The detail of the meetings held at the places outside Chandigarh are as under :—

Sr. No.	Date	Place
1.	28.05.2011	Haryana Bhawan, New Delhi
2.	30.06.2011	Circuit House, Haridwar (Uttarakhand)
3.	02.07.2011	Circuit House, Mussoorie (Uttarakhand) .
4.	03.11.2011	AGA Heritage Club, Amritsar (Punjab)
5.	05.11.2011	Shri Mata Vaishno Devi Shrine Board, Katra (J.&K.)
6.	06-11- 2011	Shri Mata Vaishno Devi Shrine Board, Katra (J. & K.)
7.	28.12.2011	Haryana Bhawan, New Delhi
8.	30.12.2011	Circuit House, Jaipur (Rajasthan)
9.	31.12.2011	Circuit House, Udaipur (Rajasthan)
10.	03.01.2012	Circuit House, Ajmer (Rajasthan)
11.	01.02.2012	Circuit House Benmore, Shimla (H.P.)
12.	02.02.2012	Kufri (H.P.)

A record of proceedings of meeting of the Committee has been kept in the Haryana Vidhan Sabha Secretariat.

COMMITTEE ON PETITIONS

The Committee consisting of the Seven Members of Haryana Vidhan Sabha was nominated by the Hon'ble Speaker *vide* Notification No. HVS/Petitions/2011/24, dated 28th April, 2011 to serve on the Committee on Petitions of the Haryana Vidhan Sabha for the year 2011-2012, under Rule 273 of the Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly.

Sh. Bharat Bhushan Batra, MLA was appointed as the Chairperson of the Committee by the Hon'ble Speaker.

The Committee held 76 meetings during the period under review for the year 2011-12.

The names of the members and number of meetings attended by each of them are shown in the following table:—

Sr.No.	Name of the Member	Number of meetings attended
1.	Sh. Bharat Bhushan Batra, MLA	71
2.	Rao Yadavendra Singh, MLA	03
3.	Sh. Aftab Ahmed, MLA	45
4.	Sh. Rajpal Bhukhri, MLA	62
5.	Dr. Ashok Kashyap, MLA	73
6.	Master Dharam Pal Obra, MLA	72
7.	Sh. Kali Ram Patwari, MLA	76
Special Invitee		
1.	* Sh. Phool Singh Kheri, MLA	60
2.	** Sardar Jarnail Singh, MLA	11

* *Vide* Notification No. HVS/Petition/1/2011-12/44, dated 14th July, 2011. The Hon'ble Speaker has been pleased to nominate Shri Phool Singh Kheri, MLA to serve the Committee on Petitions as a Special Invitee for the remaining period of the year 2011-12.

** *Vide* Notification No. HVS/Petition/1/2011-12/3, dated 3rd February, 2012. The Hon'ble Speaker has been pleased to nominate Sardar Jarnail Singh, MLA to serve the Committee on Petitions as a Special Invitee for the remaining period of the year 2011-12.

Meetings held & business transacted

The details showing the dates and meeting held, the number of the Members Present and business transacted at each meeting are given below:—

Sr. No.	Date of meeting	No. of members present	Business Transacted
1	2	3	4
1.	<u>20.04.2010</u> 4.05.2011	7	Welcome address/Scope and functions of the Committee.
2.	11.05.2011	5	Consideration of Petitions/Representation placed before the Committee.
3.	14.05.2011 (New Delhi)	6	Consideration of various Petitions / Representations received by the Committee.
4.	18-05-2011	6	Consideration of Petitions/ Representations placed before the Committee.
5.	21.05.2011 (New Delhi)	6	Consideration of various Petitions / Representations received by the Committee.
6.	26.05.2011	5	Consideration of Petitions / Representations placed before the Committee.
7.	28.05.2011 (New Delhi)	5	Consideration of various Petitions / Representations received by the Committee.
8.	3.06.2011	5	Consideration of various Petitions / Representations received by the Committee.
9.	8-06-2011	4	The Committee orally examined the departmental representatives with regard to redressal of grievances as raised in the various Petitions by the public.
10.	16-06-2011	5	Consideration of various Petitions / Representations received by the Committee.
11.	19.06.2011 (New Delhi)	5	Consideration of various Petitions / Representations received by the Committee.
12.	22.06.2011	7	Condolence resolution on the sad demise of Shri Panu Ram Ji ,father of Shri Raj Pal Bhukhri, MLA.

1	2	3	4
13.	25.06.2011 (New Delhi)	6	Consideration of various Petitions/ Representations received by the Committee.
14.	29.06.2011	6	The Committee orally examined the department at representatives with regard to redressed of grievances as raised in the various Petitions by the public.
15.	06.07.2011	6	Consideration of various Petitions/ Representations received by the Committee.
16.	13.07.2011	5	The Committee orally examined the departmental representatives with regard to redress of grievances as raised in the various Petitions by the public.
17.	16.07.2011 (New Delhi)	7	Consideration of various Petitions/ Representations received by the Committee.
18.	20.07.2011	7	The Committee orally examined the departmental representatives with regard to redress grievances as raised in the various Petitions by the public.
19.	22.07.2011 (New Delhi)	6	Consideration of various Petitions/ Representations received by the Committee.
20.	27-07-2011	7	The Committee orally examined the departmental representatives with regard to redressal of grievances as raised in the various Petitions by the public.
21.	30.07.2011 (New Delhi)	6	Consideration of various Petitions/ Representations received by the Committee.
22.	04.08.201	6	Consideration of various Petitions/ Representations received by the Committee.
23.	10.08.2011	7	Consideration of various Petitions/ Representations received by the Committee.
24.	12-08-2011 (New Delhi)	6	Consideration of various Petitions/ Representations received by the Committee.
25.	17.08.2011 (New Delhi)	7	Consideration of various Petitions/ Representations received by the Committee.

1	2	3	4
26.	27.08.2011 (Banlow-Agra)	7	Consideration of various Petitions/ Representations received by the Committee.
27.	28.08.2011 (New Delhi)	7	Consideration of various Petitions/ Representations received by the Committee.
28.	1.09.2011	7	Consideration of Petition/Representation received by the Committee.
29.	03.09.2011 (New Delhi)	7	Consideration of various Petitions/ Representations received by the Committee.
30.	09.09.2011	6	Consideration of various Petitions/ Representations received by the Committee.
31.	14.09.2011	7	Condolence resolution on the sad demise of Gian Chand Oadh, MLA.
32.	17.09.2011 (New Delhi)	7	Consideration of Petition/Representation received by the Committee.
33.	21.09.2011	6	Papers placed before the Committee of various Petitions
34.	24.09.2011 (New Delhi)	7	Consideration of Petition/Representation received by the Committee.
35.	29-09-2011	4	Papers placed before the Committee of various Petitions
36.	05.10.2011	5	Papers placed before the Committee & Consideration of various Petitions/ Representations received by the Committee.
37.	8.10.2011 (New Delhi)	4	Consideration of Petition/Representation received by the Committee.
38.	15.10.2011 (New Delhi)	6	Consideration of Petition/Representation received by the Committee.
39.	19.10.2011	7	The Committee reviewed the latest position of various Petitions pending before it.
40.	24.10.2011	5	Consideration of Petition/Representation received by the Committee.
41.	28-10-2011 (New Delhi)	6	Consideration of Petition/Representation received by the Committee.

1	2	3	4
42.	3.11.2011	7	The Committee orally examined the department representatives with regard to redress grievances as raised in the various Petitions by the public.
43.	5-11-2011 (New Delhi)	7	The Committee reviewed the latest position of the pending Petitions.
44.	9.11.2011	6	The Committee orally examined the department representatives with regard to redress grievances as raised in the various Petitions by the public.
45.	12.11.2011 (New Delhi)	6	The Committee reviewed the latest position of the pending Petitions.
46.	15.11.2011	5	The Committee reviewed the latest position of various Petitions pending before it.
47.	19.11.2011 (New Delhi)	4	Consideration of Petition/Representation received by the Committee.
48.	23.11.2011	6	The Committee reviewed the latest position of the pending Petitions.
49.	1.12.2011	6	Consideration of Petitions/Representations received by the Committee.
50.	9.12.2011 (Kanya Kumari)	3	Consideration of Petitions/Representations received by the Committee.
51.	12.12.2011 (New Delhi)	6	The Committee reviewed the latest position of the pending Petitions.
52.	14.12.2011	6	Consideration of various Petitions / Representations received by the Committee.
53.	17.12.2011 (New Delhi)	6	Consideration of various Petitions / Representations received by the Committee.
54.	21.12.2011	7	The Committee orally examined the department representatives with regard to redress grievances as raised in the various Petitions by the public.
55.	24.12.2011 (Amritsar)	7	The Committee reviewed the latest position of the pending Petitions.
56.	28.12.2011	7	The Committee reviewed the latest position of the pending Petitions.

1	2	3	4
57.	4.1.2012	7	The Committee orally examined the department representatives with regard to redress grievances as raised in the various Petitions by the public.
58.	7.01.2012 (New Delhi)	7	The Committee orally examined the department representatives with regard to redress of grievances as raised in the various Petitions by the public.
59.	11.01.2012	6	The Committee orally examined the department representatives with regard to redress grievances as raised in the various Petitions by the public.
60.	14.01.2012 (New Delhi)	6	Consideration of Petitions/Representations received by the Committee.
61.	18.01.2012	6	The Committee orally examined the department representatives with regard to redress grievances as raised in the various Petitions by the public.
62.	25.01.2012	6	The Committee reviewed the latest position of various Petitions pending before it.
63.	28.01.2012	6	The Committee reviewed the latest position of the pending Petitions.
64.	1.02.2012	7	The Committee reviewed the latest position of the pending Petitions.
65.	04.02.2012 (New Delhi)	7	The Committee reviewed the latest position of the pending Petitions.
66.	09.02.2012	7	The Committee reviewed the latest position of the pending Petitions.
67.	12.02.2012 (New Delhi)	7	The Committee reviewed the latest position of the pending Petitions.
68.	15.02.2012 (New Delhi)	6	The Committee reviewed the latest position of the pending Petitions.
69.	18.02.2012 (New Delhi)	8	The Committee orally examined the department representatives with regard to redress of grievances as raised in the various Petitions by the public.
70.	24.02.2012 (New Delhi)	8	Consideration of Petitions/Representations received by the Committee.

1	2	3	4
71.	14.03.2012 (New Delhi)	8	The Committee orally examined the department representatives with regard to redress grievances as raised in the various Petitions by the public.
72.	16.03.2012	7	Consideration of Petitions/Representations received by the Committee.
73.	21.03.2012	7	Consideration of Petitions/Representations received by the Committee.
74.	24.03.2012 (New Delhi)	7	Consideration of Petitions/Representations received by the Committee.
75.	28.03.2012	7	Consideration of Petitions/Representations received by the Committee.
76.	31-3-2012 (New Delhi)	7	The Committee reviewed the latest position of the pending Petitions.

RULES COMMITTEE

The Committee consisting of eight Members of the Haryana Vidhan Sabha was nominated by the Hon'ble Speaker on the 28th April, 2011 *vide* Notification No. HVS-LA-68/2011/31, dated the 28th April, 2011.

(The Committee did not hold any meeting during the period under review)

Sr. No.	Name of Members	
1.	Shri Kuldeep Sharma, Hon'ble Speaker	Ex- Officio Chairperson
2.	Shri Om Prakash Chautala, MLA Leader of Opposition	Member
3.	Dr. Raghuvir Singh Kadian, MLA	Member
4.	Prof. Sampat Singh, MLA	Member
5.	Shri Venod Sharma, MLA	Member
6.	Shri Krishan Pal Gurjar, MLA	Member
*7.	Shri Kuldeep Bishnoi, MLA	Member
8.	Shri Bharat Bhushan Batra, MLA	Member

* Resigned from the Membership of Haryana Vidhan Sabha *w.e.f.* 24.10.2011 on being elected as Member of Parliament.

BUSINESS ADVISORY COMMITTEE

The Business Advisory Committee which was nominated on 15th February, 2011 continued to function upto 12th August, 2011 and the same was ordered to continue by the Hon'ble Speaker on the 13th August, 2011.

The Committee which was nominated on 13th August, 2011 held one meeting *i.e.* on 19th August, 2011. The name of the Members of the Committee, Special Invitee and the meeting attended by each Member/Special Invitee are given below:—

Sr. No.	Name of the Members	Number of meeting Attended
1.	Shri Kuldeep Sharma, Hon'ble Speaker	1
2.	Shri. Bhupinder Singh Hooda, Chief Minister	1
3.	Shri Randeep Singh Surjewala, Parliamentary Affairs Minister	1
4.	Capt. Ajay Singh Yadav, Power Minister	1
5.	Shri Krishan Pal Gurjar, M.L.A.	1
6.	Shri Bharat Bhushan Batra, M.L.A.	1
	Special Invitee	
	Shri Akram Khan, Hon'ble Deputy Speaker	1

REPORT PRESENTED

The following report was presented on the date noted against :—

Sr. No.	Subject matter	Date of Presentation
	Recommendation regarding allocation of time for transaction of Government Business for the meetings of the Haryana Vidhan Sabha held from 19th, 23rd and 24th August, 2011 <i>i.e.</i> Obituary References; Papers to be laid/re-laid on the Table of the House; Presentation of preliminary reports of the Committees of Privileges and extension of time for presentation of the final reports thereon; Presentation, Discussion and Voting on Supplementary Estimates (First Instalment) for the year 2011-12 and the report of the Estimates Committee thereon; Legislative Business; and the Haryana Appropriation Bill, 2011 in respect of Supplementary Estimates (First Instalment) for the year 2011-2012.	19th August, 2011

The Committee which was ordered to continue on 13th August, 2011 continued to function upto 2nd February, 2012 and the same was ordered to continue by the Hon'ble Speaker on the 3rd February, 2012.

The Committee which was ordered to continue on 3rd February, 2012 held one meeting *i. e.* on 23rd February, 2012. The name of the Members of the Committee and the meeting attended by each Member/Special Invitee are given below:—

Sr. No.	Name of the Members	Number of meeting attended
1.	Shri Kuldeep Sharma, Hon'ble Speaker	1
2.	Shri Bhupinder Singh Hooda, Chief Minister	1
3.	Shri Randeep Singh Surjewala, Parliamentary Affairs Minister	1
4.	Capt. Ajay Singh Yadav, Power Minister	1
5.	Shri Om Prakash Chautala, M.L.A. Leader of Opposition	1
6.	Shri Krishan Pal Gurjar, M.L.A.	1
7.	Shri Bharat Bhushan Batra, M.L.A.	1
	Special Invitee	
	Shri Akram Khan, Hon'ble Deputy Speaker	1



Report Presented

The following report was presented on the date noted against:—

Sr. No.	Subject Matter	Date of Presentation
1	2	3
1.	Recommendation regarding allocation of time for transaction of Government Business for the meetings of the Haryana Vidhan Sabha held from 23rd & 24th February, 2012 and 1st, 2nd, 5th to 7th March, 2012 <i>i.e.</i> Obituary References; Papers to be laid/re-laid on the Table of the House; Presentation of four Preliminary Reports of the Committee of Privileges and extension of time for presentation of the final reports thereon. Presentation of Preliminary Report of Committee of the House to examine the Irregularities committed by Trusts/Societies of family members of Shri Om Prakash Chautala, M.L.A. Discussion on Governor's Address; Resumption of discussion on Governor's Address and Voting on Motion of Thanks; Presentation, Discussion and Voting on Supplementary Estimates (Second Instalment) for the year 2011-12 and Report	23rd February, 2012

1**2****3**

of the Estimates Committee thereon; Presentation of Budget Estimates for the year 2012-2013; Non-official Business; Presentation of Reports of the Assembly Committees; General discussion on Budget Estimates for the year 2012-2013; Resumption of discussion on Budget Estimates for the year 2012-2013 and Finance Minister reply and Voting on Demands for Grants on Budget Estimates for the year 2012-2013; The Haryana Appropriation Bill in respect of Supplementary Estimates (2nd Instalment) for the year 2011-2012; The Haryana Appropriation Bill in respect of Budget Estimates for the year 2012-2013; and Legislative Business.

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